[Shri R. D. Bhandare]

which enables the House to give permission to the Mover of the Bill to bring it in another form. I am mentioning what is open to the House. I have already told you about rule 110. Why can't we do that?

SHRI RANDHIR SINGH: That is the right course.

MR. DEPUTY-SPEAKER: I have read it. You have pointed out a procedural way-out, but there are certain other procedural difficulties in that. So, the debate is being adjourned to give government and the other parties also time to find out a way as to how to proceed further. Then we shall decide.

SHRI R. D. BHANDARE: There is no difficulty whatsoever. We can have another Bill.

SHRI VIDYA CHARAN SHUKLA: I will point out the difficulty in that rule. The Bill has already been passed by the Rajya Sabha. It cannot be withdrawn from this House. I have already indicated, Sir, that we would prefer the Bill to go to a Select Committee. It can be considered there. If the Rules do not allow the Bill to be sent to the Select Committee at this stage, then, we would have been agreeable to reconsider the matter. But it cannot be withdrawn, as it has been passed by the Rajya Sabha. It is up to you to suggest any changes.

SHRI GOVINDA MENON: I will supply another translation is Hindi.

MR. DEPUTY-SPEAKER: There are two things. I have to suspend the rule, Rule 338, as it refers to this thing, with the permission of the House. I will put it to the vote of the House.

The question is:

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for adjournment of the debate on the Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha, be suspended."

The motion was adopted.

MR. DEPUTY-SPEAKER: I will now put Mr. Vajpayee's motion.

The question is:

"That the debate on the Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha, be adjourned."

Central Industrial

Security Force Bill

The Motion was Adopted.

MR. DEPUTY-SPEAKER: We will proceed to the next subject.

15.17 Hrs.

CENTRAL INDUSTRIAL SECURITY FORCE BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to move:

"That the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings, as passed by Rajya Sabha, be taken into consideration."

SHRI N. SREEKANTAN NAIR (Quilon): Sir, I oppose this. I rise on a point of order. It should not be taken up. It cannot be taken up, Sir.

MR. DEPUTY-SPEAKER: Let him finish. I will permit you immediately after this.

SHRI VIDYA CHARAN SHUKLA: This Bill came before the House in August, 1967. After quite a lengthy discussion this Bill was referred to a Joint Committee of both the Houses and the Joint Committee of both the Houses considered this Bill in a very minute manner and they went into all details of the provisions.

The necessity of this measure is very simple and straight forward. I would request hon. Members not to read more than what is indicated by the provisions of the Bill. The main thing is that we want to streamline and make the watch and ward organisation of the industrial undertakings owned by the Government of India efficient and better trained.

At present, all the industrial undertakings owned by the Central Government have a watch and ward staff of **2**85

their own. They are haphazardly recruited; their training is not yet standardised; their equipment is not yet standardised. Therefore, we have felt the need to create a central force to undertake the guarding of the public undertakings which are spread all over the country.

Here, we also want to include the fire-fighting services in the industrial security force so that fire-fighting training and also fire-fighting equipment are standardised. So far there have been unplanned recruitment, inadequate supervision, training and discipline. This force will be disciplined force available to the general managers managing director of various public undertakings for the protection of their undertakings.

Now, I shall briefly explain the salient features of this Bill. The main clauses to which I would like to draw the attention of the House are clauses 3, 10 and 14 of this Bill. Clause 3 lays down that the force shall be constituted and maintained for the better protection and security of the industrial undertakings of the Central Government. Clause 14 provides for the deputation of the force for protection and security of the industrial undertakings in the public sector, and the duties are specified in this clause. Clause 10 also specifies the duties. Clause 7 of the Bill relates to the initial constitution of the force. Here, I would like to clarify that we shall take care to see that the existing watch and ward organisations in various public sector undertakings are as far as possible of the standard that we want for this force; if the present personnel conform to those standards we shall take all of them in this new force.

SHRI N. SREEKANTAN NAIR: On a point of order. Generally, the motion is moved and the sense of the House is taken and then only the hon. Minister speaks.

MR. DEPUTY-SPEAKER: He is giving the background. I shall give an opportunity to the hon. Member after, the hon. Minister finishes his speech. L54LSS/68

SHRI N. SREEKANTAN NAIR: I was just pointing out the normal procedure that is being followed here.

SHRI VIDYA CHARAN SHUKLA: Another point that was raised here in August, 1967 when the Bill was first brought before the House was whether Parlianient was competent to undertake this measure here. This point was again raised in the Joint Committee. Then, the Joint Committee decided to invite the Attorney-General of India to give evidence before it. The Attorney-General appeared before the Joint Committee and he confirmed the view taken by Government.

SHRI SRINIBAS MISRA (Cuttack): No.

SHRI VIDYA CHARAN SHUKLA: The Report of the Joint Committee and the evidence tendered before it have been laid on the Table of the House, and I would request hon. Members to go through the evidence and the report of the Joint Committee. It is a matter of record and they can refer saying authoritatively to that. I am that he said that the Bill did not encroach upon the entries in the State List such as police or public order. He said that Parliament was within its rights to legislate on this matter. Hon, Members may have a difference of opinion on this, but the Attorney-General was quite categorical as far as this matter was concerned. He was closely cross-examined by various Members who were serving on the Joint Committee and he gave his opinion about it.

SHRI NAMBIAR (Tiruchirappalli): But the State Governments did not agree. Rather they objected and they said that this was not a correct thing to do.

SHRI VIDYA CHARAN SHUKLA: There were certain objections regarding the properties which are attached to the Central Government undertakings. For instance, there might be a powerhouse supplying power to a public undertaking owned by the Central Government. That power-house may be owned by the State Government.

[Shri Vidya Charan Shukla]

According to the Bill it was not clear whether that power-house could also be guarded by the central industrial security force with or without the permission of the State Government. In our anxiety we went into great details in the Joint Committee and we found that there was legitimate reason to doubt whether the central industrial security force would be competent to guard it or not. Therefore, to put the matter beyond any doubt, we have amended that clause and we have said that in case there is an installation which is vital to the central undertaking which does not belong to the Central Government, then we can only our force to that place with the consent of the State Government and not without their consent. We have provided for that in the Bill which is before the House.

SHRI NAMBIAR: Supper-C.R.P.

SHRI VIDYA CHARAN SHUKLA: In my opening sentence I said that hon. particularly Members. and Nambiar should not look at this with an eye of prejudice or suspicion. I would request hon. Members to take it at its face value. I would again assure the House that we do not stand on prestige; hon. Members could point out any provision where we are encroaching upon the rights of the Governments or curtailing the rights of the State Governments. I would assure the House that it is not our intention to do so. We have tried to whatever defects came to our notice in the Joint Committee stage. We have no intention to continue with that kind of thing. We do not want any encroachment on the State's sphere. only intention is to provide for efficient guarding and protection of public undertakings spread all over the country, for which we are going to provide an efficient force. As far as I can see, there is no provision in the Bill which encroaches on the authority of State Governments.

SHRI NAMBIAR: Then why not respect the feelings of State Governments? All of them unanimously have objected.

SHRI VIDYA CHARAN SHUKLA: All State Governments were consulted. At a point of time several State Governments might have changed.

श्री रिव राम (पुरी): क्या मंत्री महोदय स्ट्रेट गवर्नमेन्ट्स की राय को सभा-पटल पर रखेंगे?

MR. DEPUTY-SPEAKER: If there is a constitutional point of order, I will consider it later.

SHRI RANDHIR SINGH (Rohtak): Why cannot we be able to protect Central Government property?

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है और वह संविधान को लेकर है।

MR. DEPUTY-SPEAKER: Let the hon, Minister conclude his observations first.

SHRI VIDYA CHARAN SHUKLA: As for consultation, we have done it. After that, there may have been political changes. In two or three years, there have been many political changes. Everytime there is a change, there can-That is our not be fresh consultation. difficulty. It is not our view that we should not consult the State Governments when we send our force for protection of Central Government undertakings. We do not want anybody to object to that kind of thing. We have tried to meet all objections. I would invite Members to point out any specific provisions in the Bill which offends the authority of State Governments or takes away from their rights. There is no politics in this. I would only request hon. Members not to import it into this Bill. This is only meant to protect the industrial undertakings of the Central Governments in which thousands of crores of rupees have been invested and would be invested

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future. This is meant for better protection of these undertakings, from pil-ferage, from sabotage etc. For such a measure, we should get support from all sections of the house.

We have also a precedent in the case of the Railway Protection Force for protection of railway property, which was approved by the House. This Bill has been drafted almost on the same lines.

SHRI S. S. KOTHARI (Mandsaur): Will it follow the precedent of the Railway Protection Force? Then it will be a failure, because the RPF has proved a complete failure in the discharge of its functions. It is a bad example to emulate.

SHRI VIDYA CHARAN SHUKLA: When a Bill is referred to a select or joint committee, the House accepts the underlying principles of it. In committee it is subjected to scrutiny for improvements here and there wherever considered necessary. By concurring in the recommendation of Rajya Sabha to send it to a Joint Committee, the House has approved the underlying principles of it. we are considering the Bill as it has emerged from the Joint Committee and as has been passed by Rajya Sabha.

As far as the jurisdiction of Parliament is concerned this matter has been raised and debated and decided upon, after detailed discussion in the Joint Committee, and it would not, in my opinion, be proper if it is again agitated here. I would, therefore, commend the Bill for consideration.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings, as passed by Rajya Sabha, be taken into consideration".

SHRI N. SREEKANTAN NAIR (Quilon): The Bill as it is offends List No. 2 of the Seventh Schedule of the Constitution. Entry No. 1 in List No. 2 is public order. The second entry is:
"Police, including railway and village
police." The third is "Administration of justice; constitution and organisation of all courts, except the Supreme Court and the High Court" etc. The fourth is about prisons, reformatories, Borstal institutions etc. These four entries completely place the responsibility for law and order, police administration, administration of justice and the administration of prisons on the State Governments. Here is a Force which is constituted which is given the right arrest persons on a cognizable offence and take them to a court of law or prison. How will they be admitted there? Who will admit them? They have no right to arrest and take them to prison. The prison authorities will not take them in, and then what will happen? This goes against the articles of the Constitution and the Schedule and the interests of the States, it goes against the law.

The arguments raised by the hon. Minister that the Watch and Ward staff is badly recruited and that this is an improvement, all this is wrong, because in Clause 14 of this Bill it is said that if any managing director wants this force to go there, it is at his expense. So, the Watch and Ward continues. This is something superimposed, extraneous which has nothing to do with the existing Watch and Ward, and it adds to the expenditure of the Treasury.

He says it is to make them efficient. Let him put good managers and run it efficiently. This is not the method, to have a Central Police Force to get persons arrested who cannot be taken to a court or prison. This infringes the rights of all the State Governments. This Bill is totally opposed to law and against the interests of the States. All the State Governments have opposed it

Then, it is said it is on the lines of the Railway Protection Force, but the [Shri N. Sreekantan Nair] protection of the railways has been handed over to the State police, because the Centre could not protect them. without knowing the local language, without understanding what is happening there, what will this force do? That experience must also be borne in mind when the Government comes forward with such a stupid legislation which cannot be implemented.

श्री आजं फरनेन्द्रीज (बम्बई दक्षिण):
अध्यक्ष महोदय, में व्यवस्था का प्रश्न उठा
रहा हूं। आर्टिकिल 246 जिस को लेकर
श्री श्रीकान्तन नायर ने आप के सामने वात
रखी। में उसी का समर्थन करते हुए एक
दो और बातें आप के सामने रखना चाहता
हूं। लिस्ट 2 आप के सामने पढ़ कर सुनाई
गई जो एक्सक्लूसिबली स्टेट लिस्ट है। में
आप का ध्यान लिस्ट वन की तरफ आकर्षित
करना चाहता हूं।

"Defence of India and every part thereof including preparation for defence and all such acts as may be conductive in times of war to its prosecution and after its termination to effective demobilisation.

"Naval, military and air forces; any other armed forces of the Union."

अब अध्यक्ष महोदय, केन्द्रीय सरकार को यह
अधिकार है नेवल, मिलिटरी, एयर फोर्सेज
आर एनी अदर आम्बं फोर्सेज आफ़ दि
यूनियन के बारे में कानून बनाने का। पुलिस
के बारे में कानून बनाने का जो अधिकार है
बह लिस्ट 2 में है। 1 और 2 आप पहें
स्टेट लिस्ट का। नम्बर 1 है:

"Public order (but not including the use of naval, military or air forces or any other armed forces of the Union in aid of the civil power)."

इस के ऊपर बहुत ही गंभीर ध्यान दिया जाय कि एड आफ दि सिविल पावर, नाट इन एड आफ गवर्नमेन्ट इंस्टालेशन। यह इन एड. आफ सिविल पावर है।

नम्बर 2 है:

"Police, including railway and village police."

प्रश्न यह है कि गृह मंत्री को इस बात का यहां पर खुलासा करना चाहिए कि यह जो कानुन है इंडस्टिअल सिक्योरिटी फोर्सेज विल इसमें जो फोर्स सरकार बनाने जा रही है क्या यह नैवल, एयर अथवा मिलिटरी फोर्स है अथवा पुलिस है? दो में में कहां यह चीज बैठायी जाती है? इस का सब से पहले खुलासा होना चाहिए जो मंत्री महोदय ने यहां पर न अभी किया और न जब इस विश्वेयक को अगस्त में पेश किया था तब किया और न सेलेक्ट कमेटी में अथवा किसी दूसरी जगह पर किया कि यह क्या है। यह आप की जो फोर्स है यह मिलि-टरी, पैरा मिलिटरी अथवा पुलिस फोर्म है क्या है? अगर मिलिटरी हो तो फिर जिस काम के लिए इस को बनाया जा रहा है वह काम इस से हो नहीं सकता है क्योंकि किसी भी मुबे में जा कर किसी को भी गिरफ्तार करने की बात अगर कहीं आती हो तो वह अधिकार आप को नहीं है अनले गयु आर काल्ड बाई दि सिविल पणर और किसी कारखाने का जनरल मैंने गर ों है वह सिविल पावर नहीं है । वह आप का नौकर हो सकता है, किसी कारपोरेशन का नौकर हो सकता है। उसको अधिकार नहीं है बुलाने का केन्द्र सरकार की बनाई हुई किसी भी पल्टन को, नैवल, ग्राउन्ड, एयर आर एनी अदर फोर्स, इस को ध्यान में रखिएगा। इसलिए मेरा यह कहना है कि अगर सरकार का यह कहना है कि यह पैरा मिलिटरी फोर्स है, वार्डर सिक्योरिटी फोर्स बनाने का या सेंट्रल रिजर्व फोर्स अथवा पुलिस आर्म्ड कान्स्टेव्लरी वनाने का अधिकार सरकार को है तो यह पैरा मिलिटरी फोर्स, ग्राउन्ड फोर्स या और किसी तरह की ऐसी फोर्स को अगर आप इस्तेमाल करना चाहेंगे तो फिर आप को लिस्ट 2 आइटम 1 देखना पड़ेगा, उस का इस्तेमाल कब हो सकता है-इन एड आफ दि सिविल पावर, नाट इन एड आफ दि जनरल मैनेजर आफ सम राटेन पब्लिक अन्डरटेकिंग। यह मेरा मुद्दा नम्बर 1 है जिस के ऊपर में आप का फैसला चाहता है।

दूसरा अगर इन के मन में है तो बिल का 8 नम्बर का पन्ना निकालिए। क्लाज 19. पेज 8:

"The Police (Incitement to Disaffection) Act, 1922 shall apply to supervisory officers and members of the Force as it applies to members of a police force."

नो आप क्या बनाने जा रहे हैं? पुलिस फोर्स बनाने जा रहे हैं: :

श्री रणधीर सिंह : डिमिप्लिन्ड वाच एन्ड वाडं।

श्री जार्ज फरनेन्डीज: चौधरी साहब, जिस के बारे में आप को ज्ञान नहीं है उस के बारे में मन बोलिए। हरयाना के बारे में बोलिए।

19 नम्बर क्लाज में क्या कहते हैं, यह बिलकुल साफ है

"The Police (Incitement to Disaffection) Act, 1922 shall apply to supervisory officers and members of the Force as it applies to members of a police force."

इसी सदन में चार महीने के पहले वार्डर सिक्योरिटी फोर्स का विधेयक आया। कीन से नियम उन के लिए आप ने मंजूर किए? पल्टन के नियम। यह जो 19 नम्बर का क्लाज यहां पर है उसी तरह का वहां भी वार्डर सिक्योरिटी फोर्स के बारे में और केन्द्र सरकार के अन्य पैरा मिलिटरी फोर्स के बारे में इस किस्म का नियम है लेकिन वहां कीन सा कानून चलता है नाट दि पुलिस ऐक्ट। बल्क आर्मी ऐक्ट शैल अप्लाई। जहां उन का संगठन है, जहां उन की शिकायतें

हैं, जहां उन के अन्य मसले हैं वहां भी आर्मी ऐक्ट शैल अप्लाई ऐक्ड नाट दि पुलिस ऐक्ट ।

उपाध्यक्ष महोदय, मामला बहुत ही साफ़ है कि सरकार के मन में जब इण्डस्ट्रीयल सिक्योरिटी फोर्स बनाने की बात आई तो इन का उद्देश्य एक पुलिस फोर्स बनाने का था और इस का सुबूत में आपको देता हूं, आप इस के पुष्ठ 5 क्लाज 10 को देखिये—

Duties of members of the force, and clause 11, power to arrest without warrant and clause 12, power to search without warrant, and clause 13, procedure to be followed after arrest.

में इस को पूरा पढ़ने में वक्त खराब नहीं करूंगा, लेकिन इस फोर्स को जो अधिकार आप दे रहे हैं वे किसी भी सूबे की पुलिस फोर्स के अधिकार हैं, जैसे गिरफ्तारी का **अधिकार**, मैजिस्टेट के सामने ले जाने का अधिकार, उन से बयान लेने का अधिकार, उन के बारे में उचित कार्यवाही करने का अधिकार ये सब अधिकार पलिस फोर्स के अधिकार होते हैं. जो आप इण्डस्ट्रीयल सिक्योरिटी फोर्स को देने जारहे हैं।पुलिस के सम्बन्ध में जो नियम है, वे ही नियम क्लाज 19 के बारा इस में रख दिये गये हैं। इसलिए दूसरे मुद्धे पर मामला बिलकुल साफ़ है। असल वह जो फोर्स केन्द्र सरकार बनाने जा रही है वह पुलिस फोर्स है, जो आर्टिकल 246 लिस्ट 2 के अन्तर्गत सिर्फ राज्य सरकारों का अधिकार है। केन्द्र सरकार को ऐसा कोई अधिकार नहीं है । इसलिये उपाध्यक्ष महोदय, यह विधेयक यहां पर नहीं आ सकता।

SHRI G. VISWANATHAN (Wandiwash): Sir, I am on an entirely different ground. The Central Government has no doubt got the authority to legislate on the union property. The supporters of the Bill may cite item 32 in the Union List of the Seventh Schedule, that is, "Property of the Union and the revenue therefrom, but as regards property situated in a State subject to legislation by the State, save in so far as Parliament by law otherwise provides."

[Shri G. Viswanathan]

But clause 14 of the present Bill provides for the deputation of the force to industrial undertakings in the sector. This force does not only in the public sector undertakings owned by the Central Government. covers also undertakings not owned by the Central Government and owned by public sector of the State Governments and there the State Governments are having 51 per cent interest also. it covers the State subject also where the State police have their jurisdiction. We cannot legislate on a State subject. So, item 32 does not only come under this; it also covers the State where we have no competence to legis-That is my point.

श्री रिव राय (पुरी) : उपाध्यक्ष महोदय, में ज्यादा समय नहीं लेना चाहता हूं, में श्रीकांतन नायर साहब और जार्ज फरनेन्डीज के प्वाइन्ट का समर्थन करना चाहता हूं। मुझे मंत्री जी के अज्ञान पर दया आती है, केन्द्र व राज्य सरकारों के बीच में जो झगड़ा अभी तक चल रहा है, ये उसको और ज्यादा बढ़ा रहे हैं और राज्य सरकारों को संविधान के अन्तर्गत जो शक्ति और क्षमता दी गई है, उस में हस्तक्षेप करना चाहते हैं।

मंत्री महौदय अभी फरमा रहे कि रेल के वाच एण्ड वार्ड को जो क्षमता दी गई है, वही क्षमता इस फोर्स को दी गई है, लेकिन वस्तुस्थिति दूसरी है। जैसा जार्ज फरनेन्डीज ने अभी आपके सामने रखा कि पूलिस की जो क्षमता है, उसी तरह की क्षमता इस फोर्स को दी गई है। क्या मंत्री महोदय ऐसा मान कर चल रहे हैं कि केन्द्रीय सरकार की जो अण्डरटेकिंग्ज हैं, जैसे उड़ीसा में रूरकेला, मध्य प्रदेश में भिलाई और बंगाल में दुर्गापुर हैं, राज्य सरकारें उन अण्डरटेकिंग्ज की रक्षा करने में असफल रहीं हैं। शुक्ला साहब अभी वतला रहे थे कि राज्य सरकारों में बहत परिवर्तन हुए हैं, उनके बारे में उन्होंने अपनी राय भी दी हैं, मैं उन से मांग करता हं कि राज्य सरकारों की जो राय इस के बारे में है, उस को वे सभा के पटल पर रखें।

MR. DEPUTY-SPEAKER: The only point raised is whether the Central Government by bringing forward this legislation is encroaching upon the State authority. The other points are for a general discussion.

श्री रिव राय: मेरा कहना यही है कि मंत्री महोदय जो तर्क दे रहे हैं कि यह रेलवे के बाच एण्ड वार्ड जैसा है, वह गलत है। जार्ज फरनेन्डीज ने बिल के क्लाज से उद्धरण दे कर बतलाया है कि पुलिस को बिना वारन्ट के गिरफ्तारी करने का जो अधिकार है, क्या वह रेलवे के वाच एण्ड वार्ड को दिया गया है। इसलिये, उपाध्यक्ष महोदय, यह साबित हो जाता है कि इस बिल के पास कर देने से केन्द्र तथा राज्य का झगड़ा और ज्यादा बढ़ेगा तथा राज्यों को जो अधिकार संविधान के अन्तर्गत दिये गये है, उस पर हमला होगा। इसलिये मेरा अनुरोध है कि यह बिल यहां पर नहीं आना चाहिये।

SHRI P. RAMAMURTI (Madurai): Sir, if it is a question of protection of property, there is no need for this Bill. After all, the managers of these factories can employ anybody for protecting the factories and other property. Under this Bill, it not as if some people are appointed to watch against pilferage. Far more than that. You are arming some people with police function. Can the minister deny that? The power to arrest or search with or without warrant is a police function and not the function of a protective force. The Constitution specifically says that law and order, including police, is not even in the concurrent list, but shall be the exclusive power of the State. The Centre has no responsibility whatsoever. you want to create that force will take over those functions, which are not within your competence, is it: not an encroachment on the powers of the State? Is it not a definite encroachment on the Constitutional provisions?" Who is breaking the Constitution today? It is stated here that the Kerala Government wants to do this and that. If you go on encroaching on the fundamental provisions of the Constitution

by taking over police functions which are the exclusive responsibility of the State, there will be conflict between the State and the Centre. Suppose your man arrests somebody and we take it into our head not to receive him in the jail, what will happen? Unless power is removed from the State list and put in the concurrent list, Gentre has no right to legislate on that. We shall not be a party to passing a legislation which is not within our competence, proclaiming ourselves as nincompoops.

SHRI SHRI CHAND GOYAL (Chandigarh): Instead of building my case on passion, I would like to build it on the provisions as contemplated in this Bill. Mr. Viswanathan has rightly pointed out that the Central Government is competent to legislate for protecting the property of the Central Government. But clause 10(b) says:

"to protect and safeguard the industrial undertakings owned by the Central Government together with such other installations as are specified by that Government to be vital for the carrying on of work in those undertakings, situate within the local limits of his jurisdiction:"

SHRI VIDYA CHARAN SHUKLA: Please read further.

SHRI SHRI CHAND GOYAL: have read (b) completely.

SHRI VIDYA CHARAN SHUKLA: The hon. Member is reading a copy of the original Bill and not the Bill as amended by the Select Committee. There is a proviso to (b).

SHRI G. VISWANATHAN: Even if the State gives its consent, the exclusive right is that of the State. The Minister misled the House.

MR. DEPUTY-SPEAKER: As Shri Shukla has explained, some vital link is necessary between industrial concerns run by the State and the other one. That is the only point.

SHRI TENNETI VISWANATHAM (Visakhapatnam): But consent does not confer jurisdiction against constitutional provisions.

SHRI SHRI CHAND GOYAL: Consent does not confer any jurisdiction. Secondly, the States have not indicated their willingness. I find that so many States, even States which are run by the Congress Party, have offered opposition to the passing of the legisla-I think there is a Constitutional hurdle in so far as it goes beyond the list in respect of which the Centre is competent to legislate, because so fat as these undertakings which are the property of the State Governments are concerned, even the consent of these State Governments will not jurisdiction on the Central Government to pass this legislation.

MR. DEPUTY-SPEAKER: Jurisdiction is a defferent matter. Confine your remarks to Constitutional position.

श्री रणधीर सिंह (रोहतक): उपाध्यक्ष महोदय, एक बड़ी मोटी बात है जो इनके दिमाग में नहीं आई। ये तो हर बात का अफ-साना बना देते हैं। सवाल यह है कि किसी की अपनी प्रापर्टी हो, कोई मकान हो या महल हो, उसमें चोर घुस जायें या आग लग जाय तो उसको चोर पकडने या आग बझाने का हक होगा या नहीं? आप लिस्ट को लिजिए 32, प्रापर्टी आफ दि युनियन, इसमें पालर्मेन्ट को लाबनाने का हक है। चाहे इसको आप सेक्योरिटी फोर्स कहें, पुलिस कहें या वाच एन्ड वार्ड कहें। · · · (अथवधान) · · · मोटी बात इनके दिमाग में नहीं आयेगी। मैं यह अर्ज करना चाहता हं कि हमारे पास एक्साइज का स्टाफ है, एन्फोर्समेन्ट स्टाफ है, कस्टम्स स्टाफ है, वगैरह वगैरह जोकि पुलिस नहीं है लेकिन उनको गिरफ्तार करने का अधिकार है। हम सेन्ट्रल सेक्योरिटी फोर्स कहते हैं, पुलिस नहीं कहते लेकिन पुलिस के कुछ रूल्स तो लागु कर सकते हैं, इस बात से कौन डिबार

श्रि रणधीर सिंही

कर सकता है? अगर रेलवे पुलिस के रूल्स अच्छे हैं तो उनको भी हम एडाप्ट कर सकते हैं लेकिन इससे यह पुलिस कहां बन गई? अगर अपनी प्रार्टी को बचाने के लिए और ला ऐण्ड आर्डर को इस्टैबलिश करने के लिए सेक्योरिटी फोर्स है तो वह पुलिस नहीं है बल्कि जो सेन्ट्रल गवनंमेन्ट की प्रापर्टी है उसके चौकीदार हैं, उसकी प्रोटेक्णन के लिए हैं। अगर आग लगती है या लेबर कुछ गड़बड़ करते हैं तो उससे बचाने के लिए हैं। फिर आप आटिकिल 13 देखिए, उसमें यह है कि इस तरह से कोई आदमी अगर गिरफ्तार किया जायेगा, जोकि आग लगाता हो या सैवटाज करता हो तो फोर्स उसे पकड कर थाने में देगी। इनमें पुलिस के फंग्शंस यजपं नहीं किए गए हैं।

दूसरी बात यह है कि इसमें स्टेट की बात कहां आ जाती है। क्लाज 14 का जो प्राविजो है वह इस प्रकार से है:

"No such request shall be entertained unless it is made with the consent of the Government of the State in which the undertaking is situate."

मेरे दोस्तों ने वड़ी बोदी आर्गुमेन्ट दे दी है, खामखाह इस हाउम का समय नष्ट करना चाहते हैं। ध्रेडवेयर इसको डिस्कस किया जा चका है। इसमें किसी किस्म की कोई स्ट्रेन्थ नहीं है, विला वजह हाउस का समय नष्ट करना

SHRI G. VISWANATHAN: Sir, I only want to point out that even the former Attorney-General has not been categorical his opinion; he is very doubtful as will be seen from the evidence which I quote:

"Shri Bankai Behary Das: So, if we bank upon this item 32 of the Union List and legislate on it for the protection of that property, but in the provisions we provide they will also protect the property of the State Government, don't you think that this is inconsistent?

Witness: This is at their request. If they want it, well and good; if they don't want it, they don't want

Shri Bankai Behary Das: means that according to the Constitution they can legislate only about the property of the Centre?

Witness: Yes, Sir.

Shri Bankai Behary Das: Anybody may request, but that is a different thing. But when they operate. they operate for protection of the property of the State Government also. So, don't you think that by this they are legislating on something is beyond their scope under the Constitution? You are completely banking upon item 32 of the Union List.

Witness: May I apply my mind to that? I have not applied by mind to that."

That is the answer that he has given.

SHRI S. KUNDU (Balasore): Subsequently, in the next hearing. Shri Daphtary has said that there is a fear that this Bill might encroach upon the State List. So, on the point raised by Shri Randhir Singh—I do not Shri Randhir Singh deserves any reference—the role or scope of the police is not inferred from the term "police" but from its conduct. Look at the Bill. This Force has the power of the police. It can arrest without a warrant, search and seize property. Because they are afraid that if they use the term "police" it will be hit by the State List, therefore, they have used the term "Industrial Security Force". Unless there is the consent of the State Government, it will be difficult to deploy the force to the State undertakings; so. have introduced this consent. primary fear is that if there is no consent they will be encroaching upon the rights of the State. This Bill has been of brought to crush the rights workers. It will definitely be thrown out by the judiciary. So, it should be taken back.

भी देवेन सेन (आसनसोल): आप मेहर-बानी करके संविधान की 21 और 22 धारा को देखें। यह बिल इन दोनों धाराओं के खिलाफ जाता है।

मंविधान में यह है:

"No person shall be deprived of his life or personal liberty except according to procedure established by law."

और बिल में यह है:

"Any supervisory officer or member of the Force may, without any order from a Magistrate and without a warrant, arrest any person..."

This is not following any procedure laid down by law.

Next kindly see article 22(2), which reads:—

"Every person who is arrested and detained in custody shall be produced before the nearest magistrate within a period of twenty-four hours".

16 hrs.

In the Bill clause 13 reads :-

"Any supervisory officer or member of the Force making an arrest under this Act, shall without unnecessary delay".

It says quite the contrary to the Constitution. In the Constitution it is 'twenty-four hours' and here the phrase is 'without unnecessary delay'. So, it may be 40 hours, 50 hours or three days. Therefore it goes against the Constitution.

SHRI DATTATRAYA KUNTE (Kolaba): Sir, I may read clause 13 which has not yet been read.

SHRI PILOO MODY (Godhra): The correct time to judge the concern of these gentlemen for the Constitution will be tomorrow.

SHRI DATTATRAYA KUNTE: Clause 13 reads:—

"Any supervisory officer or member of the Force making an arrest under this Act, shall, without unnecessary delay, make over the person so arrested to a police officer".

Up to this there might not be any objection, but let us come to the latter portion which says:—

"or, in the absence of a police officer, take such person or cause him to be taken to the nearest police station".

That means, outside the Government of India premises,

Taking for granted that for the protection of property there could be some force which may be called by whatever name they like, the moment that party steps out of the premises, where is the party standing? First of all, such a person has to be the arrested person and not any person, because it refers to the arrested person. Therefore taking for granted that on the premises itself the security force has the authority, because the analogy of the Railways was indicated, even then what is the position?

SHRI RANDHIR SINGH: If I find someone stealing my cycle, I will catch him and take him to the police station.

SHRI DATTATRAYA KUNTE: The hon. Member, Shri Randhir Singh, is trying to point out that he can take a person to the police station. But he cannot arrest a person. No law allows any private citizen to arrest any other person.

SHRI RANDHIR SINGH: For that purpose this power has been given.

SHRI DATTATRAYA KUNTE: No private individual is allowed to arrest another person. The word 'arrest' has a particular meaning. I can confine a person. Whether it is legally done or not, that point will arise later. But I cannot arrest a person. That has got to be taken into consideration.

SHRI R. D. BHANDARE (Bombay Central): My hon. friend, Shri Kunte, is not aware that there are certain provisions in the Criminal Procedure Code to apprehend a person.

SHRI DATTATRAYA KUNTE: Apprehend, not arrest.

SHRI R. D. BHANDARE: Suppose, I am within the precincts of a police station and I catch a thief. I every right to hand him over to the police. Suppose, the police station is far away. What protection, is there for me as a citizen then? That protection, that right, that power is given under the Criminal Procedure Code. same power and the same procedure is incorporated here under clause 13... (Interruption). There is a misunder-'confinement' . . . standing regarding (Interruption). It is for taking person to the police station.

SHRI S. S. KOTHARI (Mandsaur): My only submission is that Parliament must legislate within its competence only. As far as clause 10(b) runs up the words "Central Government". it is justified. The Government would like to protect its property and Central Government has the power to protect its own industrial undertakings. But as regards the undertakings which do not belong to the Central Government, I feel, it is for the States to legis-I am definitely of the opinion that the whole Act may become ultra vires of the Constitution, if it is passed in the form in which it is presented here. The consent of the State Governments for this purpose would not be enough. Therefore, I would reiterate that the Minister must delete words and the proviso and then should bring forward the Bill before the House and we will accept it. You can refer it to the Attorney-General his opinion.

SHRI D. C. SHARMA (Gurdaspur): I would request the hon. Minister to look at this Bill from the angle from which I look at it. We created linguistic States. What has happened after that we all know. I do not want to go

into that question. We have created one State which is equal in area and population to one district in Bihar. We are now going to create industrial States. I would ask one question: Which way are we going? Linguistic States first, industrial States now...

SHRI PILOO MODY: Individual States last.

SHRI D. C. SHARMA:... and so on and so forth. Whatever the constitutional position may be, I would say that the Minister should consider whether we are going create so many vaticans in this country. Are we going to do that? If we are going to do that, let us open our eyes. I think, all these industrial States will have police of their own with powers to arrest, with powers to convict and so on and so forth. That will be a sad day for India.

MR. DEPUTY-SPEAKER: The main points, as I have listened to all the submissions made, are two. Firstly, if this legislation is passed into law, is it likely to encroach upon the area of authority of the States as defined in List I and List II, that is, Central and State Lists?

SHRI R. D. BHANDARE: That is not the point. It is the protection of property belonging to the Centre.

MR. DEPUTY-SPEAKER: Secondly, whether, even assuming the States' consent is obtained, by consent, jurisdiction is conferred.

SHRI PILOO MODY: Then we can go in and out.

MR. DEPUTY-SPEAKER: I have gone through the Bill very carefully. Now, there are areas where State relations at the present juncture are such that mutual suspicion and fear are entertained. Keeping that in view, the question is whether, if a certain action is taken under this law, it would create an area of suspicion or fear, whether there is an encroachment or not. That is one aspect. My feeling is that this interpretation by matter needs not highest judicial authority. I do

think this House is competent enough, in just an hour's debate, to define the areas which are, definitely, given over to the States and the Centre. At the present juncture, when these are being raised, there is an matters undercurrent of a feeling of suspicion. It is not the question of colour of the Government. I am not talking about that. That would be reconciled by the highest the judicial authority, i.e., Supreme Court. I am not competent, and nor is this House competent in a short while, to dispose of this matter... (Interruptions).

AN HON. MEMBER: The house is competent.

MR. DEPUTY-SPEAKER: We are following a procedure. The House is not competent to this extent to determine whether there is a contravention of a certain provision...(Interruptions).

SHRI S. M. BANERJEE (Kanpur): We can call the Attorney-General.

MR. DEPUTY-SPEAKER: We cannot determine here and now.

The second point is whether we can take it by consent—the jurisdiction. This is a very subtle point. On that question also, as we follow a certain practice, we take it by consent that a certain power is conferred...

SHRI TENNETI VISWANATHAM: There is another Article for it.

MR. DEPUTY-SPEAKER: Therefore, that power also includes the power of jurisdiction. Therefore, would submit that, so far as these submissions are concerned, I have given a good latitude, and now should proceed. I over-rule all objections.

SHRI TENNETI VISWANATHAM: Please do not rule it out so quickly. We are proceeding on an assumption that, being a subtle point, Parliament is not competent to come to a decision. Parliament is the highest body.

SHRI PILOO MODY: It is supreme!

SHRI TENNETI VISWANATHAM: ... and we are acting under the Consitution. We have been given cretain powers and we have also been given certain responsibilities. The greater powers, the greater the responsibilities. We cannot simply abandon our responsibility and say that it shall be decided later. Some people want the Act to be passed immediately because it them. But, as Mr. Kothari pointed out, if you have this doubtful clause, then the whole Act will become useless and, therefore, it will be useless for the industry and also for the public sector. Can we include this clause knowing full well that it is against the Constitution? Is it right for us to say that we shall close our eyes to it? I do not think that it is a very healthy method of proceeding.

MR. DEPUTY-SPEAKER: When we come to that particular clause and if the House is convinced that that is transgressing the limits of authority of the Central Government or Union Government, then we can consider it. But the fundamental objection that was raised by Shri Sreekantan Nair and others was based only on two points. Your interjection in between also had a certain meaning. On these two points I have given my ruling and I have said that I overrule them... (Interruptions).

SHRI PILOO MODY: On a point of objection...

MR. DEPUTY-SPEAKER: I have to put the motion for consideration for the concurrence of the House. But Mr. Deven Sen has given a motion that the debate on the Bill be adjourned...

SHRI S. M. BANERJEE: I have sent a motion to you.

SHRI S. S. KOTHARI: This clause may jeopardise the validity of the entire Act.

SHRI PILOO MODY: You have mentioned in your ruling...

MR. DEPUTY-SPEAKER: Are we discussing the ruling? That is not permissible...

SHRI PILOO MODY: I want to make a submission...

MR. DEPUTY-SPEAKER: There can be no submission on the ruling...

SHRI PILOO MODY: Please listen to me for some other reason...

MR. DEPUTY-SPEAKER: No, no. I have given the ruling and that is final. I will not permit any discussion on that.

-There is also a suggestion which has come to the Chair; I will pass it on to the Government.

Mr. Banerjee said that before this Bill is taken into consideration, the Attorney-General might be invited. That is his suggestion. It is not a motion. It is his suggestion.

SHRI S. M. BANERJEE: I have given a motion.

SHRI SHEO NARAIN (Basti): You have given your ruling. There cannot be a discussion on your ruling. Sir.

SHRI RANDHIR SINGH: Your ruling should be accepted by everybody. Sir.

श्री जार्ज फरनेन्डीज : उपाध्यक्ष महोदय, में आपका ध्यान आर्टिकल 88की और दिलाना चाहता हूं।

"Every Minister and the Attorney-General of India shall have the right to speak in, and otherwise to take part in the proceedings of, either House, any joint sitting of the Houses, and any committee of Parliament of which he may be named

a member, but shall not by virtue of this article be entitled to vote."

सदन को उनको बुलाना चाहिये, तब वह आ सकते हैं।

MR. DEPUTY-SPEAKER: There is no suo motu right... (Interruption) I have been here for the last 12 years and I know. Suo motu no Attorney-General will be coming here.

SHRI S. M. BANERJEE: Kindly read my motion, Sir. What is my motion? Kindly read it. I don't want that he should immediately come.

MR. DEPUTY-SPEAKER: I have read it. This is your suggestion, that the Attorney-General could be called to address the House on the constitutional aspect of the matter.

SHRI GEORGE FERNANDES: He has given a motion under Art, 88 of the constitution.

MR. DEPUTY-SPEAKER: No. no. Mr. Deven Sen, are you moving your motion for adjourment?

श्री देवेन सेन: मैं प्रस्ताव करता हूं: "कि इस विधेयक पर चर्चा स्थगित रखी जाए"

MR. DEPUTY-SPEAKER: The question is:

"That the debate on the Central Industrial Security Force Bill, 1968, in passed by Rajya Sabha, be adjourned."

AYES

Division No. 3

The Lok Sabha divided:

Abraham, Shri K. M. Banerjee, Shri S. M. Basu, Shri Jyotirmoy Chakraani, Shri C. K. Chauhan, Shli Bharat Singh Chittybabu. Shri C. Dar, Shri Abdul Ghani Daschowdhury, Shri B. K. Deiveekan, Shri Deo, Shri P. K. Devgun, Shri Hardayal Dhandapani, Shri Esthose, Shri P. P.

16. 23 hrs.

Fernandes, Shri George Gopalan, Shri P. Goyal, Shri Shri Chand Gupta, Shri Indrajit Jha, Shri Shiva Chandra Jharkhande Rai, Shri Joshi, Shri Jagannath Rao Kachwai Shri Hukam Chand Kalita, Shri Dhireswar Kamalanathan, Shri Kapoor, Shri Lakhan Lal Khan, Shri Ghayoor Ali Khan, Shri Latafat Ali Krishnamoorthi, Shri V. Kundu, Shri S. Majhi, Shri Mahendra Meghachandra, Shri M. Menon, Shri Vishwanatha Misra, Shri Srinibas Mody, Shri Piloo Molahu Prasad, Shri Nair, Shri N. Sreekantan Nair, Shri Vasudevan Nambiar, Shri

Paswan, Shri Kedar Ahirwar, Shri Nathu Ram Noes Arumugam, Shri R. S. Awadesh Chandra Singh, Shri Azad, Shri Bhagwat Jha Bhandare, Shri R. D. Bhanu Prakash Singh, Shri Bhattacharyya, Shri C. K. Chandrika Prasad, Shri Chaudhary, Shri Nitiraj Singh Chavan, Shri D. R. Desai, Shri Morarji Deshmukh, Shri B. D. Deshmukh, Shri K. G. Deshmukh, Shri Shivajirao S. Dixit Shri G. C. Gandhi, Shrimati Indira Ganpat Sahai, Shri Gavit, Shri Tukaram Ghosh, Shri Parimal Hazarika, Shri J. N. Himatsingka, Shri Jadhav, Shri V. N. Kabir, Shri Humayun Kasture, Shri A. S. Katham, Shri B. N. Kinder Lal. Shri Krishnan, Shri G. Y. Kurcel, Shri B, N. Kushok Bakula, Shri Laxmi Bai, Shrimati Mahajan, Shri Vikram Chand Mandal, Shri Yamuna Prasad Master, Shri Bhola Nath Minimata Agam Dass Guru, Shrimati

Mishra, Shri Bibhuti

Patil, Shri N. R.
Ramamurti, Shri P.
Ray, Shri Rabi
Reddy, Shri Eswara
Sen, Shri Deven
Shastri, Shri Raghuvir Singh
Shastri, Shri Shiv Kumar
Sivasankaran, Shri
Sreedharan, Shri A.
Tapuriah, Shri S. K.
Thakur, Shri Gunanand
Viswambharan, Shri P.
Viswanatham, Shri Tenneti
Viswanathan, Shri G.

NOES

Mishra, Shri G. S. Mrityunjay Prasad, Shri Mukerjee, Shrimati Sharda Pahadia, Shri Jagannath Pandey, Shri K. N. Parmar, Shri D. R. Partap Singh, Shri Parthasarathy, Shri Patel, Shri N. N. Patil, Shri C. A. Prasad, Shri Y. A. Radhabai, Shrimati B. Raju, Shri D. B. Ram Dhan, Shri Ram Subhag Singh, Dr. Ranı Swarup, Shri Rana, Shri M. B. Randhir Singh, Shri Rao, Shri J. Ramapathi Rao, Shri Thirumala Raut, Shri Bhola Rohatgi, Shrimati Sushila Roy, Shri Bishwanath Saigal, Shri A. S. Saleem, Shri M. Y. Sanji Rupji, Shri Sapre, Shrimati Tara Shastri, Shri B. N. Sheo Narain, Shri Sher Singh, Shri Sheth, Shri T. M. Shinde, Shri Annasahib

Shinkre, Shri Siv Chandika Prasad, Shri Shukla, Shri Vidya Charan Siddheshwar Prasad, Shri Sinha, Shri Mudrika

The MR. DEPUTY-SPEAKER: result* of the division is :

Aves 52; Noes 75.

The 'Noes' have it; the 'Noes' have it.

The motion was negatived.

DEPUTY-SPEAKER: shall now proceed with general discus-Shri Goyal. Five hours allotted for this Bill. How many hours shall we have for general consideration and third reading and for clause clause consideration? Three and two?

SHRI CHAND GOYAL: (Chandigarh): This Bill was discussed in the Rajya Sabha for 4 days. It is a smaller House than hours.

DEPUTY-SPEAKER: Business Advisory Committee allotted 5 hours for it.

SHRI SHRI CHAND GOYAL: was present in the Committee from beginning till end. Only the discussion of the Bill was agreed to; no time was allotted. Otherwise, we would have pressed there for extension of time.

MR. DEPUTY-SPEAKER: All the representatives were present; five hours were allotted. Let us have 2 hours for general consideration, 2 for clause by clause and 1 hour for third reading.

SHRI SHEO NARAIN: How can the Member who was present in the Committee and was a party to its decision come here and oppose it?

SHRI SHRI CHAND GOYAL : Dr. Ram Subhag Singh knows it. No time was allotted.

MR. DEPUTY-SPEAKER: He may proceed with his speech.

श्री श्री चन्द गोयल: उपाध्यक्ष महोदय. इस विधेयक के प्रावधानों के सम्बन्ध में जो

Supakar, Shri Sradhakar Suryanarayana, Shri K. Uikey, Shri M. G.

वैधानिक आपत्तियां की गई है, में उनका समर्थन करता हूं। मुझे इस वात का भय है कि हमने इप विधेयक में जो वैधानिक किमयां रहने दी हैं, उन के कारण कहीं यह विधेयक अवैध न घोषित हो जाये। इस लिए माननीय सदस्य, श्री बनर्जी, ने जो यह सुझाव दिया है कि इस बारे में हमें अपने कानुनी विशेषज्ञों और एटार्नी-जेनेरल की सहायता लेनी चाहिए, मैं उसका समर्थन करता हूं।

आज तक सरकार यह नहीं वता पाई है कि इस विधेयक के लाने का उद्देश्य क्या है। इस विधेयक पर विचार करने के लिए जो प्रवर समिति बनी थी, उसमें अनेक प्रकार के गवाह पेश हुए थे, जिन में सरकारों के प्रतिनिधि, औद्योगिक संस्थानों के प्रबन्धक और मजदूर संगठनों के नेता आदि सब लोग शामिल हैं। उन में से किसी भी गवाह ने यह नहीं कहा है कि इस विधेयक को लाने की आवश्यकता थी, यह इस विधेयक से पहले जो स्थिति थी, उस में उन को कोई विशेष कठिनाइयां पेश आ रही थीं, या औद्योगिक संस्थानों की ठीक प्रकार से रक्षा नहीं हो रही थी। आज तक किसी ने इस प्रकार की कोई शिकायत लिखित रूप में मंत्रालय को नहीं की। इस स्थिति में मैं नहीं समझता कि इस प्रकार के विधेयक को लाने की क्या आवश्यकता थी।

16.26 hrs.

[SHRI R. D. BHANDARE in the Chair] मंत्री महोदय ने इस विधेयक की कुछ व्याख्या करने की कोशिश की है। उन्होंने कहा है कि वाच ऐण्ड वार्ड शायद इन औद्यो-गिक संस्थानों की रक्षा करने में समर्थ नहीं था, शायद वह उतनी योग्यता नहीं रखता था ।

^{*}The following Members also recorded this votes :-

AYES: Sarvashri S. M. Joshi, Mohammad Ismail, Dhireswar Kalita, Lobo Prabhu and S. S. Kothari.

लेकिन में यह जानना चाहता हूं कि क्या हम बाच एण्ड वार्ड के स्टाफ़ की भर्ती के सम्बन्ध में कोई नया कानून नहीं बना सकते थे, उसमें दूसरे लोग नहीं रख सकते थे, उनकी सर्विस कन्डीशन्स को सुधारने के लिए और उन में अनुशासन लाने के लिए उचित पग नहीं उठा सकते थे।

में निवेदन करना चाहता हूं कि यह प्रश्न हर एक गवाह से पूछा गया और प्रवर समिति को बताया गया कि राज्य सरकारों की पुलिस ने कभी किसी प्रकार की सहायता देने से इन्कार नहीं किया। गवाहों से यह प्रश्न भी पूछा गया कि आज तक सरकारी सम्पत्ति को तोड़-फोड़ के कारण कितनी हानि हुई उस के उत्तर में गवाहों ने बताया कि बहुत मामूली।

हमारे भूतपूर्व इंस्पेक्टर-जेनेरल आफ पुलिस, श्री एस० एम० दत्त, ने अपनी गवाहीं में कहा है कि यह बिल उनके दिमाग की उपज है। में समझता हूं कि हमारे मंत्री महोदय, श्री विद्याचरण शुक्ल, तो केवल इस को कानूनी जामा पहना रहे हैं। जहां तक किसी की सूझ-बूझ का ताल्लुक है, यह बिल इस मंत्रालय की नहीं, बल्कि भूतपूर्व इंस्पेक्टर जेनेरल आफ पुलिस, श्री एस० एम० दत्त, के दिमाग की उपज है।

में निवेदन करना चाहता हूं कि अधिकतर राज्य सरकारों ने इस बिल का विरोध किया है। पंजाब सरकार ने इस का विरोध किया है। यंजाब सरकार ने इस का विरोध किया है। बंगाल की श्रीपी० सी० घोष की सरकार ने, जो कांग्रेस के समर्थन से चल रही थी, इस विधेयक का विरोध किया है। आसाम के मुख्य मंत्री, श्री चालिहा, तो केन्द्रीय सरकार के मन्जूरे-नजर हैं, उस के खास आदमी हैं। उन की सरकार में भी इस विधेयक का विरोध किया है। इसी प्रकार मद्रास, केरल, बिहार और मसूर की सरकारों ने भी इस बिल पर आपित की है और उन्होंने यह चिन्ता श्रकट की है कि इस से केन्द्र और राज्यों के

सम्बन्ध बिगड़ने की संभावना है।

में यह भी निवेदन करना चाहता हूं कि यह बिल मजदूरों के हितों पर कुठाराघात है। आज हम अपने मजदूरों पर क्यों नहीं विश्वास कर सकते? जो मजदूर हैं, आप को तो याद होगा, 1962 के अन्दर जब हमारे देश के ऊरर आपत्ति आई थी और देश के अन्दर एमर्जेंसो घोषित की गई थी उस समय क्या इन मारे संस्थानों के मजदूरों ने देशभिकत की भावना से काम नहीं किया? इसलिए आज उनके ऊरर इस प्रकार का अविश्वास क्यों प्रकट किया? उन को विश्वास में अगर लेंगे तो वह उस विश्वास के पात बनेंगे।

जहां तक इस बिल का सम्बन्ध है, मैं ने निवेदन किया कि राज्य सरकारों के ऊपर भी एक प्रकार का अविश्वास है। जब आज तक इस प्रकार की कोई शिकायत हमारी सरकार के पास नहीं है कि किसी राज्य सरकार की पुलिस ने सम पर सहायता देने से इन्कार किया हो 🚈 किसी प्रकार का असहयोग उन की ओर रेहआ हो। तो में नहीं समझता कि इन बा क। आज क्या औचित्य है कि इस प्रकार हम उन के उपर एक अविश्वास का प्रस्ताव पास कर के उनके जो अन्दरूनी मामलात हैं उसमें किसी प्रकार का भी हस्तक्षेप करें। एक तरफ जब नेशनल एन्टीग्रेशन की बात हो रही है तो में समझता हं कि आज फिर से जो यह एक नाजुक रिश्ता है केन्द्र और राज्य सरकारों का इस पर पूर्नीवचार करने की आवश्यकता है। केरल के चोफ मिनिस्टर ने में समझता हं कि केन्द्र की सत्ताको एक प्रकारकी चुनौतीदी है। आज जब तक हम सारे रिश्ते के ऊपर पुन-विचार कर के यह पद्धति नहीं अपनाएंगे और यह परम्परा नहीं डालेंगे कि जब तक राज्य सरकारों की इस मामले में सलाह न ली जाय, तब तक उन की अनुमति न हो तब तक इस प्रकार के किसी विधेयक को न लायें, तब तक यह रिक्ते ठोक नहीं हो सकते हैं। जैसा मैंने निवेदन किया काफो सरकारों ने इस के ऊपर

आपत्ति की है। इसलिए में समझता हूं कि यह विल हमें नहीं लाना चाहिए था और आज

[श्री श्री चन्द गोयल]

भी में मंत्री महोदय से इस बात का अन्रोध करूंगा कि वह इस बिल को वापस लें क्योंकि यह इस प्रकार जलझनें और अङ्चनें पैदा करेगा। जो आसाम सरकार के प्रतिनिधि गवाही के लिए आए थे उन्होंने इस वात को स्वीकार किया है, उन्होंने यह कहा है कि यह जो विधेयक है यह राज्य सरकारों के आन्तरिक मामलों के अन्दर हस्तक्षेप करेगा और उन्होंने यह भी कहा कि किसी भी प्रकार की कोई औद्योगिक अणांति उनके राज्यों में कभी नहीं रही। आसाम में चालिहा साहब की सरकार है जैसा मैंने पहले कहा। मैं यह समझता हं, अगर सरकार यह समझतो है कि किसी प्रदेश के अन्दर कानन और शांति को व्यवस्था ठोक नहीं चल रही है तो हमारे संविधान की धारा 355 में इस प्रकार की व्यवस्था है कि जो राज्य सरकार है वह केन्द्र से भा ऐसे मामलों ों ऐसी आपत्ति के समय में उपका भी सहायता ले सकती है। बजाय इसके ि भ उन संविधान के प्रावधान का उपयोग ा ता राज्य नरकारों का विश्वास करते एम ्यु विवेदा ना रहे हैं जब कि किसी भी प्रस्तिक साज्योग का आज तक कोई भी पदाहर्ग उपस्थि नहीं हुआ है। तो यह जो विश्रेयक है, विश्वास इस के जैसा कि श्रो दावान चन्द वर्माने कहा कि कहा हम किधर जा रहे हैं, कितने प्रकार की स्टेट हम पैदा करेंगे? एक बहुत बड़े लेखक है श्री जेम्स बर्नम, उन्होंने इस स्थिति का विश्लेपण करते हए यह कहा है, आज जो अनेकों प्रकार के सोशलिजुम या दूसरे इज्म्स है, उन से हमें इतना खतरा नहीं है जितना यह तीसरा खतरा हमारे मामने आ रहा है। उन्होंने कहा कि यह जो मैंनेजीरियल स्टेट है, यह जो प्रबन्धकों का एक नया राज्य है, इस में न आगे एम्प्लायर की चलेगी, न एम्प्लायड की चलेगी, न उस में जो मालिक है उस का कोई बस रहेगा, न मजदूरों के कोई हक वहां पर रहेंगे, यह जो मैनेजर्स हैं यही सब कुछ बन जाएंगे। तो में समझता हूं कि जेम्स बर्नम का यह जो विश्लेषण है, उस की तरफ हमें जरूर घ्यान देना चाहिए। इस विधेयक के पास होने से औद्योगिक संस्थानों के मालिकों और मजदूरों के आपस के सम्बन्ध बिगड़ेंगे। वह इस का दुरुपयोग करेंगे क्योंकि इस के अन्दर जो शक्ति और अधिकार दिए गए हैं वह किसी भी औद्योगिक संस्थान के मैनेजर को दिए गए हैं कि जब वह इस बात की आवश्यकता समझें कि वहां पर रक्षा के लिए पुलिस चाहिए तो वह इस पुलिस का उपयोग कर सकते हैं।

अध्यक्ष महोदय, आप तो एक काविल वकील हैं, क्या आप इस बात को नहीं समझते कि इस के अन्दर जो कम्प्लेनेन्ट है, उस को ही न्यायाधीश के स्थान पर आरोपित किया जा रहा है, न्यायाधीश के तौर पर बैठाया जा रहा है। **बजा**य इस के कि वह आरोप करें या जो औद्योगिक संस्थान में उन का एक पक्ष है मैनेज-मेन्ट और दूसरा पक्ष है मजदूर, बजाय इसके कि दोनों को सामने कठघरे के अन्दर आमने सामने ला कर खड़ा किया जाता, दोनों को वरावर का स्थान दिया जाता और कोई तोसरी एजेंसी इसके, लिए मुकरेंर की जाती जो यह समझो कि क्या इस संस्थान के अन्दर इस प्रकार को परिस्थिति निर्माण हो गई है कि जिसमें यह आवश्यक हो गया है कि इस प्रकार के फौजो दस्ते का प्रयोग उस के अन्दर किया जाय, जो औद्योगिक संस्थान का मैनेजिंग डाइरेक्टर है उस को इस बात का अधिकार दिया गया है कि वह इस पुलिस फोर्स को बुला कर इस का उपयोग कर सकता है। मुझे इस बात की गहरी चिन्ता है और में समझता हूं कि दोनों पक्षों को तराजु के दो पलड़ों की तरह समझ कर समान व्यवहार किया जातातो उचित होता। उन के अन्दर यह पक्षपात कर के उन को यह अधिकार वे दिया गया है और इसलिए में ने इस बात की चिन्ता प्रकट की है कि यह जो एक मैनेजीरियल स्टेट कायम हो रही है इसके बड़े दुष्परिणाम निकलेंगे ।

में यह भी निवेदन करना चाहता है कि यह जो बिल है यह एक प्रकार का शस्त्र होगा सरकार के हाथ में मजदूरों के हितों को कुचलने के लिए यह एक प्रकार का शस्त्र होगा देड यनियनों के जो अधिकार है, टेड यनियनों की जो गतिविधियां है उन को हनन करने का। इस काम के लिए यह शस्त्र सरकार अपने हाथ में ले रही है। भैं तो यह समझता हं कि जहां तक राज्य सरकारों का ताल्लुक है और इस में जिस प्रकार की एम**जेंसी** पार्क्स दो गई है अरेस्ट की और सर्च को यह पावस भी बड़ो खतरनाक हैं। इस क(अर्थ यह होगा कि इस फोर्स का कोई भी अधिकार किसी भी संस्थान के अन्दर मजदूरों की गतिविधियों का जहां तक सम्बन्ध है, वहां पर जो कर तलाशी भो ले सकता है, गिरफ्तारी भी कर सकता है । इस प्रकार के जो अधिकार हैं वह किसी पुलिस फोर्स को देना यह हमारे प्रजातंत्र की भावना के बिल्कुल विरुद्ध है। जहां तक इस विधेयक का सम्बन्ध है, इस में संशोधन से भो इस की स्थिति नहीं सुधरेगी।

This Bill can not be amended, it has to be ended.

इस को जब तक हम समाप्त नहीं करेंगे या सरकार वापस नहीं लेगी तब तक काम नहीं चलेगा क्योंकि जैसा मैंने कहा सरकार ने कोई इस बात का केस नहीं बनाया, कोई दलील, कोई तर्क नहीं पेश किया कि कौन सी परि-स्थिति का मुकाबिला करने के लिए इस विधेयक को वह लाए है। उनके इरादे मुझे नेक दिखाई नहीं देते सिवाय इसके कि वह इस प्रकार की शक्ति अपने हाथ में लेना चाहते हैं। मंत्री महोदय ने जो उदाहरण दिया कि जो रेलवे प्रोटेंक्शन फोर्स बनो थी, हम ने ती लगभग उसी के प्रावधानों के मताबिक इस विधेयक को तैयार किया है। लेकिन 'रेलवे प्रोटेक्शन फोर्स के जो डाइरेक्टर है भी आगा. वह भो गवाही के अन्दर आए थे, आगा साहब

ने गवाही के अन्दर कहां हैं कि जी देंलवे प्रोटेक्शन फोर्स है यह जिस उद्देश्य से बनी की उस उद्देश्य की पूर्ति में असफल रही है। आज जो पिल्फ्रेज और चोरी है सरकारी माल की वह बढती जा रही है। आज इस प्रकार को स्थिति पँदा हो गई कि उस को समाप्त करने का समय आ गया है क्योंकि अपने उद्देश्यों में वह असफल रही। तो उस कालाभ न उठा कर हम दूसरी तरफ इस प्रकार का यह विल ला रहे हैं और उसमें उदाहरण और आदर्श उस बिल का रख रहें हैं। मैं समझता हं इससे एक पैरेलल पुलिस फोर्स राज्यों के . अन्दर खडो हो जायगी। उनके अन्दर आपस की राइबलरी, आपस के हितों की जो टक्कर है, वह होगी और खास तौर से जहां तक औद्योगिक मुरक्षा का सम्बन्ध है यह तो जो उसके मैनेजर्स. है. उन में जब तक इस प्रकार की योग्यता और क्षमता, जब तक उन के अन्दर इस प्रकार की मनोवैज्ञानिक भावना नहीं होगी तब तक किसो भी संस्थान को वह ठोक प्रकार, से चला नहीं सकते । आज हो क्या रहा है? पशुपालन विभाग के अधिकारी को उठा कर दुर्गापुर प्लान्ट का मैनेजर बना दिया जाता है जिस को उस की बारहखड़ों का भी पता नहीं कि किस प्रकार से व्यापार चलता है, जिस प्रकार से मजदूरों को प्रोत्साहन दे कर आगे बढ़ाना पड़ता है, जिन को तनिक भी इस बात का ज्ञान नहीं इस प्रकार के व्यक्तियों को यह शस्त्र दे कर सिवाय इस के कि ब्युरोक्रेसी के ढाचे को आप और मजबूत करे और कोई काम आप नहीं कर रहे हैं। इससे इस बिल का उद्देश्य किसी तरह भी पूरा नहीं होगा बल्कि इससे अनुचित प्रकार की शक्ति और अधिकार उन के हाथ में हम सींप देंगे जो मजदूरों के हितों के ऊपर आघात करेंगे और उन के हितों का हनने करेंगे और जो केन्द्र और राज्य के सम्बन्ध हं वह इस से ओर बिगड़ेंगे। इतना कह कर में इस बिल का घोर विरोध करता हूं और अपील करता है कि इस विल की बापस लिया जाय ।

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बी रजबीर सिंह (रोहतक): चेयरमैन, महोदय, यह बिल वक्त का तकाजा पेश करता है और इस बिल के आने की जो एक जरूरत थी वह आज पूरी हुई है। होम मिनिस्टर साहब इस बिल को आज इस हाउस के सामने लाये हैं, इस के लिये में उन को बधाई देना चाहता हूं। हर बात में एक तूफान खड़ा किया जाता है, और कोई अच्छी बात भी की जाय तो उसको भी सियासी रंग दिया जाता है, हर बात में ट्रेड युनियनिज्म आ जाती है। बड़ो मोटी सी बात है कि युनियन सरकार की बहुत सी प्रापर्टी है--ने एक मिसाल पेण करता हूं, मान लोजिये में किसी मकान का मालिक हं, उस मकान को खतरा है, चाहे घर में नौकर रखा है, उस से खतरा है, चाहे क्क रखा है, उस से खतरा है, या चपरासी है, उस से खतरा है, अगर में एक पुलिस का सिपाही अपनी प्रोपर्टी को बचाने के लिये खड़ा कर द्ंताकि कोई घर में आग न लगा देया घर के जैवर या मवेशी को न निकाल ले जाय, तो इस में नौकर को क्या डर है, उस कूक को क्या डर है, उस चपरासी को क्या डर है। अगर चपरासी के इरादे गलत है, अगर कुक घर को आग लगा देना चाहता है, चपरासी चोरी करना चाहता है, तो उस का इलाज जरूर होना चाहिये, न ऐसे नौकर को रखना चाहिये, न कुक को रखना चाहिये।

अगर इस बिल की मंशा यह होती कि स्ट्राइक के राइट को खत्म किया जाता या राइट आफ़ एक्सप्रेशन, राइट आफ़ होत्डिंग मीटिंग्ज, इन पर हमला होता तो बाकई में इस बिल की मुखालफत करता। लेकिन एक सीधी सी बात है और वह साफ़ जाहिर है कि चूंकि देश में सोशलिंग को लाना हमारा ध्येय है और उसकी तरफ बढ़ते बबत जिन बड़ी बड़ी इण्डस्ट्रीज को हमें नैशनलाइज करना है, टाटा-बिरला-डालिंग्या को यूं ही नहीं छोड़ना है, उनके कारखानों को हमें लेना है, तो जब ये कारखाने देश की मिलिंकयत होंगे तो उन

की हिफ़ाजात के लिये हमें फोर्स की जरूरत पड़ेगी। इस देश की बदिकस्मती यह है कि छोटी-छोटी बातों पर बड़े झगड़े पैदा होते हैं, जो बात हरियाणा में है वह यू० पी० में नहीं है, जो यु॰ पो॰ में है वह मद्रास में नहीं है, जो मद्रास में है वह केरल में नहीं है। यह वह देश है जहां केरल में विधान की धज्जियां उड़ाई जाती हैं। वहां को गवर्नमेन्ट कहतो है कि सेन्ट्रल से हमारा कोई ताल्लुक नहीं है, जहां इतनी स्ट्रेण्ड रिलेशनशिप हो, जहां जुबान के झगड़े हैं, कहीं नागालण्ड जैसी बात है जहां 24 घंटे खतरे की हालत बनी रहती है, कश्मीर को ले लीजिये, केरल को ले लीजिये, अगर कहीं पर आग लगा दी जाती है, रेलों को जलाया जाता है तो इन की हिफ़ा-जत करना एक अहम सवाल हो जाता है। मेरे कहने का मंशा यह है कि इन अन्डर की जो प्रोपर्टीज इस मुल्क की एसेट्स हैं। जैसा कृपालानी जी ने फरमाया था, इनको बिगाड़ने क्या फायदा है। जहां इस देश में ज्यादा से ज्यादा सोशलिजम को आना है, कौम की मिलकियत को बढ़ाना है, वहां यह भी जरूरी हो जाता है कि कोई ऐसा दायरा बनाया जाय जो इन चीफ़ों को अच्छे ढंग से रख सके। इस बिल की मंशा लेबर को कुचलना नहीं है, अगर सरकार लेबर को कुचलेगी, तो सबसे पहले में उसकी मुखालफत करूंगा। लेकिन अफसोस यह है कि हर बात में हीव्वा दिखाया जाता है। एक सीधी सी बात है, अच्छी तरह से निगाहबानी करने के लिये, उन प्रापर्टीज की केअर रखने के लिये इस बिल को लाया गया है। अगर इस के लाने से मेरे मकान की हालत अच्छी हो सकती है तो इस में क्या नुकसान है। एक-एक प्रोजेक्ट में अरबों रुपया लगा हुआ है, रूरकेला, बोकारो, भिलाई अरबों रुपयों का सिलसिला है, इन की हिफ़ा-जत का इंतजाम बहुत जरूरी है।

चेयरमैन साहब, मेरा सोनीपत शहर है, वहां पर एक बहुत बड़ी साइकिल की फैक्ट्री है। वह इतनी बड़ी फैक्ट्री है कि उस की साइकिलें ईरान, ईराक और दूसरे मुल्कों को भी जाती हैं। उस फैक्टरी के मालिक श्री जानकी दास हैं। इस फैक्टरी ने भी अपनी एक बाकायदा फोर्स बना रखी है, उस ने फौज के कप्तान, मेजर, कर्नलों को कमाण्डर के तौर तर रखा हुआ है, उन में जमादार हैं, हवलदार हैं, सिपाही हैं, बाकयादा परेड होती है, जब एक प्राइवेट इण्डस्ट्री अपने यहां फोर्स रख सकती है, उस की बाकायदा ड्रेस है, यहां एक बात और कहदं कि एक मिसाल भी सोनीपत की फैक्टरी के बारे में सूनने में आई-मेरा वहां की ट्रेड यूनियन से ताल्लुक रहा है-जब कि पिछले दस सालों में उस सिक्योरिटी फोर्स के कप्तान ने, उस के जमादार ने, उस के सिपाही किसी भी वर्कर को पीटा हो या जेल में दे दिया हो। कभी ऐसा नहीं हआ। जब प्राइवेट में नहीं होता तो गवर्नमेन्ट में कैसे होगा। आखिर ये मजदूर भाई कौन हैं, यह देश किस का है, हमारे भाइयों का है..

श्री राममूर्ति (मुदैर): आप कहते हैं कि यह प्रापर्टी की हिफ़ाजत के लिये है, में पूछना चाहता हूं वह किस की प्रापर्टी है, क्या मैनेजर की प्रापर्टी है ?

श्री रणबीर सिंहः गवर्नमेन्ट की प्रापर्टी है।

श्री राममूर्ति: अगर गवर्नमेन्ट की प्रापर्टी है तो मैनेजर को अधिकार क्यों देते हैं, वर्कर को अधिकार क्यों नहीं देते हैं।

श्री रणबीर सिंह: मालूम होता है राममूर्ति साहब ने बिल नहीं पढ़ा है। मैंने शुरू
से आखिर तक तीन-तीन बार बिल को पढ़ा
है, निशान लगा-लगा कर काला कर दिया है,
पूरी स्टडी की है तब बोलने के लिये खड़ा
हुआ हूं। एक भी जगह बता दीजिये—मैंनेजर के अख्तियारात इस में क्या ह, बह क्या
करेगा? सेन्ट्रल गवनंमेन्ट की प्रापर्टी है,
सेन्ट्रल गवनंमेन्ट उस को बचायेगी। अगर

घर को कोई मुलाजिम उस को नुकसान पहुंचाये तो क्या आप उस की हिफ़ाजत नहीं करेंगे? सेन्ट्रल गवर्नमेन्ट की या मैनेजर की इसमें कोई ऐसी मंशा नहीं है कि ट्रेड यूनियन के राइट को राइट आफ़ फ़ीडम, राइट आफ़ स्पीच, या फण्डामेन्टल राइट्स पर हमला किया जाय।

दूसरी वात में यह अर्ज करना चाहता हूं-पहले भी इस का जिक्क आ चुका है। हजारों की तादाद में यह फोर्स चलेगी। यह एक वड़ी बदिकस्मती है कि इस देश में हमारी फौज के करीब 6 हजार नान-किमशन्ड आफिसर्ज़ को निकाल दिया गया है और लाखों की तादाद में हमारे ऐसे फौजी जवान हैं जिनको आज तक धन्धा नहीं मिला है। में कहना चाहता हूं कि इस फोर्स में, जो कि एक डिस्प्लिन्ड फोर्स होगी–इस में हरियाणा का सवाल नहीं है, पंजाब और यु० पी० का सवाल नहीं है, बंगाल का हो, किसी भी स्टेट का हो, जो हमारी एक्स-सर्विसिज के लोग अभी तक एकोमोडेट नहीं हो सके हैं, जिनका सैटिलमेन्ट होना है, रिहैबिलिटेशन होना है, उनको इस में फर्स्ट प्रिफरेंस दिया जाय, दूसरे-इसके आने से जो वाच एण्ड वार्ड का स्टाफ़ अपरूट होगा, दूसरा प्रिफरेन्स उस को दिया जाय। इनके आफिसर्ज में पुलिस दिमाग के लोगों को न लिया जाय, जैसे किसी एस० पी० को लगा दिया, डी० आई० जी० को लगा दिया, जो फौज के रिटायर्ड लोग हैं. उनको रखा जाय, जिनका प्रो-लेबर एटीचुड रहा है। इस का मतलब हरगिज यह नहीं होना चाहिये कि एक फोर्स बन गई जो दंगे खत्म करने के लिये सारी उम्र के लिये एक प्युनिटिव फोर्स बना दी जाय। में मिनिस्टर साहब से चाहूंगा कि वे इस वात पर ज़रूर ध्यान दें ।

इस बिल के क्लाज 9 में राइट आफ़ एपील एण्ड रिवीजन का प्रोवीजन रखा गया है,

[श्री रणधीर सिंह]

यह ठीक है। अगर किसी अफसर या सिपाही पर कोई एक्शन हो गया है तो इस में राइट आफ़ एपील है। सिलैक्ट कमेटी में जब यह बिल गया था, तब यह बात इस में आई गई । लेकिन आखिरी पावर सेन्ट्रल गवर्नमेन्ट को है। वह चीजे तो है लेकिन मेरे खयाल में इसमें एक नेचुरल कारोलरी है कि अगर कोई आर्डर फाइनली किसी को सेटिस्फाई नहीं करता है तो फिर उसे सुप्रीम कोर्ट या हाई कोर्ट में 226 के अन्तर्गत रिट में जाने का अधिकार होना चाहिए। मैं चाहंगा कि रूल्स में इस वात को साफ कर दिया जाए कि अगर किसी आदमी को तसल्ली नहीं होती है, एस० पी० इनचार्ज से, डी० आई० जी० से या आई० जी॰ से तो सेन्टल गवर्नमेन्ट 9(3) के मातहत उस रिकार्ड को मंगाए और अगर सेन्टल गवर्नमेन्ट से भी उसकी तसल्ली नहीं होती है तो फिर उसे हाई कोर्ट या सुप्रीप कोर्ट में रिट में जाने का अधिकार होना चाहिए।

अब क्लाज़ 11 में जो राइट आफ अरेस्ट दी गई है, मैं उससे मुत्तफिक हं। क्योंकि अगर किसी कारखाने में यह मालूम हो कि कोई वाहर का आदमी घुस आया है, अब अगर जाब्ता फौजदारी के मातहत, कोई ऐसा आदमी जा रहा, वह कोई सैंब्टाज नहीं कर रहा है, उसके पास कोई बम तो नहीं है, उसके पास इस किस्म का कोई आला तो नहीं है जिससे वह सारी फैक्टरी ही खत्म कर दे, उसका वारन्ट आफ अरेस्ट लेने के लिए वहां का सेक्योरिटी आफिसर या सिपाही किसी अदालत में जाए और 165, सी० आर० पी० सी० के मातहत वारन्ट ले, तब तक तो वह आदमी वहां पर आग भी लगा देगा। इसके बावजूद हमारे दोस्त कहते हैं कि बाई राइट आफ अरेस्ट क्यों हो। मैं अर्ज करना चाहता हूं कि आप अपने घर में ही देख लीजिए, अगर कोई आदमी आकर हमला करता है, लूट करता है या आग लगाता है, तो हर प्राइवेट आदमी उसको पकड़ कर

थाने ले जा सकता है। मैं तो कहता हूं कि इसमें सिक्योरिटी आफिसर्स को जो अधिकार दिए जा रहे हैं, वे इंडिवीजुअल आदिमयों से कतई ज्यादा नहीं हैं। उनको तो वही हक दिये गए हैं जोकि हर एक आदमी को हासिल हैं। अगर श्री राममृति की कार कोई चोरी करना चाहे तो क्या उसे ले जाने देंगे? उस चोर को वे कतई नहीं जाने देंगे बल्कि नजदीकी हवालात में ले जायेंगे। वहां अगर कोई नहीं सुनेगा तो एस० पी०, डी० आई० जी० और आई० जी० से मिलेंगे और फिर शुक्ला जी से मिलेंगे। लेकिन कार को श्री राममूर्ति छोड़ने वाले नहीं है। और यहां तो सरकार की करोड़ों रुपए की प्रापर्टी का सवाल है। .. (व्यवधान)... इसलिए यह कोई नयी बात नहीं की जा रही है। हमारा एनफोर्समेन्ट का स्टाफ है, एक्साइज का स्टाफ है, कस्टम्स का स्टाफ है, ऐसे तमाम सिविलियन आफिसर्स हैं जिनको राइट आफ अरेस्ट दी गई है। तो यह कोई नयी चीज नहीं की जा रही है। लेकिन में मिनिस्टर साहव से यह जरूर चाहंगा कि ठीक है, राइट आफ अरेस्ट होनी चाहिए, कानुनी पकड़ होनी चाहिए क्योंकि करोड़ों रुपए की जायदाद की हिफाजत का सवाल है लेकिन उसके साथ ही साथ यह जरूर हो जाए कि इस राइट आफ अरेस्ट का मिसयुज न हो और लेबर के साथ जो आपके रिलेशन्स है वह वसेन न हों, बल्कि इम्प्रुव करें।

अब क्लाज 12 में जा सर्च की बात है उसके बारे में हमारे राममूर्ति जीके दिमाग में यह बात ठीक आ सकती है कि कहीं भले आदमी की पगड़ी ही न उतारना मुरू करदें। कहीं हमारे राममूर्ति जी वहां पर अपनी लीडरी चमकाने के लिए जाए और उन से ही कह दिया जाए कि अपना फाड़ा दे दीजिए। यह चीज में समझता हूं हो सकती है कि कोई बोनाफाइडी फैक्टरी में जाता है या कोई लीडर जाता है तो उससे कहा जाए कि अपना झाड़ा दे दीजिए या अपनी पेट ही उतार कर रख दीजिए इसलिए इस राइट आफ सर्च का मिसयुज नहीं होना चाहिए।

अब क्लाज 13 को देखेंगे जो हमारे दोस्तों के एप्रीहेन्शन्स ह, वह अगर उसको पढ़ें तो वह चीज साफ हो जायगी । इसमें इन्वेस्ट-गेशन एजेन्सी नहीं है। बल्कि सेक्योरिटी फोर्स है जोकि पकडकर पुलिस को दे देगी और बाकी सारे अधिकार पुलिस के ही रहेंगे। मेरे दोस्तों ने कहा कि इसमें ताल्लकात बिगड़ जायेंगे। इसमें तो हम स्टेट को ही अख्तियार दे रहे हैं । हरियाणा में हरियाणा की पुलिस को पंजाब में पंजाब की पुलिस को और यु०पी० में यु० पी० की पुलिस को सौप देंगे और वह कोई ज्यादती होने नहीं देगी। क्लाज 10 या 12 में तो कुछ ज्यादती हो भी सके लेकिन क्लाज 13 तो एक बड़ा भारी ऋके है। इसलिए इसमें मजदूर या किसी के साथ भी कोई ज्यादती नहीं होने पायेगी ।

आखिर में में एक बात पेनालटी के बारे में कहना चाहूंगा। में इस बात की तारीफ करता हूं कि सिर्फ उन्हीं केसेज को टेक्स किया जायेगा जो कि काग्निजेबिल होंगे। 18(2) में यह है:

"Notwithstanding anything contained in the Code of Criminal Procedure, 1898, an offence punishable under this shall be cognizable."

नान-काग्निजेबिल में उठाकर बन्द नहीं कर सकते हैं। इसलिए मेरे दोस्तों का जो खयाल है कि इसका मिसयूज होगा, वह बात गलत है। कमेटी में जब यह चीज डिस्कस हुई तो पहले के बिल में काग्निजेबिल का जिक नहीं था, लेकिन बाद में यह चीज हो गई। इसलिए यह खयाल करना कि मास-स्केल अरेस्ट या इसका मिसयूज, इसकी कोई भी गुंजायश क्लाज 18 की तरह नहीं रह जाती है। आखिर में में एक बात कहना चाहता हूं कि जब हम एक फोर्स खड़ी कर रहे हैं तो उसकी कोई डिसिप्लिन होगी। अब क्या वह डिसिप्लिन रजाकारों की होगी? वह डिसि-प्लिन तो पुलिस या फौज की ही हो सकती है। यह चीज कमेटी में पहले भी डिस्कस हो चुकी है और जितने भी लूपहोल्स पाए गए उनको दुरुस्त कर दिया गया। इन अलफाज के साथ में इसकी जोरदार हिमायत करता हूं और इस हाउस से अपोल करता हूं कि कितनी जल्दी हो सके इसको पास करदे।

SHRI G. VISWANATHAN (Wandiwash): Mr. Chairman, if the Central Industrial Security Force Bill, which is before this House, is passed, we will be creating a force which will be the first of its kind in the whole world. In no other federal or quasi-federal state there is such a force, whether it is the USA or Australia or Switzerland.

What is the need for this Bill and for this force? Was there any complaint of inadequate protection or lack of protection for Central Government undertakings from State Governments? Was there any complaint of law and order not being maintained in Central Government undertakings? What is the need for it?

By bringing forward this Bill either you suspect the State Governments or you want to over-ride them. I want to tell this Government that unless and until you get rid of this policeman's attitude of treating the States like suspects, you cannot run a smooth administration. When the State Governments are able to protect State Government properties as well as private properties, perhaps more valuable than Central Government undertakings, can they not protect the Central Government undertakings which are situated in States?

We did not have this central industrial security force during the time of the emergency from 1962 to 1967. If we could dispense with this force then, what is the need for it now?

[Shri G. Viswanathan]

We are told that there is an urgency now. Even if this Bill is passed and the force comes into existence, even after the creation of this force, the General Manager of Bhilai Steel Plant, who appeared before the Joint Committee, says that they will keep watch and ward and intelligence as usual. What does it mean? It means that it will be an additional burden on the Central Government undertakings which are already running at a loss. So we need not burden the Central Government undertakings any more.

My objection, as I have already pointed out, is that this House has no competence to pass this Bill. I challenge the competence of this Parliament to legislate on the subject on one ground. Though under the Union List, item 32, Parliament can pass laws on Central property, clause 14 of this Bill clearly states that the force which created after this Bill is passed will operate in the State's jurisdiction. Hence, we cannot pass a law on the State's jurisdiction. Even if the State Governments give their consent, they cannot waive their rights because the waiver of rights cannot be given to the States.

Again, our Constitution has been called quasi-federal by the constitutional pundits. After the 1967 General Elections and after the formation of so many non-Congress State Governments, there is a strong opinion in favour of giving more powers to the States, that is, to have a full-fledged federal State. There are already signs of friction and misunderstanding between the State Governments and the Central Government. If this Bill is passed, it will aggravate the situation.

17 Hrs.

According to the Constitution, police and public order are the exclusive right of the State Governments. The Seventh Schedule clearly states that by passing this Bill, we will be creating a parallel police force. Two authorities cannot function in the same jurisdiction. The power to search and arrest without

warrant are clearly police powers. Clauses 18, 19 and 20 would definitely go to show that they govern the police act. If two forces begin to function, it will create misunderstanding and, instead of solving law and order problem, it will aggravate law and order problem. Hence, naturally, the States feel that their authority would be undermined and their powers would be usurped.

What do the States think about it? There was a non-Congress Government in West Bengal and the former Chief Minister of West Bengal, Dr. P. C. Sen. in his letter dated 7th December, 1964 written to the then Home Minister, Mr. Gulzarilal Nanda, says that this measure will be a "serious encroachment on the State sphere".

Then, the Government of Mysore, a Congress Government says:

"The Government of Mysore have carefully examined the proposal for creation of the Central Industrial Security Force and are of the view that the apparent advantages of the proposal are outweighed by the fact, among others, that it is likely to impair the responsibility of the State police for maintaining law and order in the industrial areas. The State Government are, therefore, agreeable to the creation the Central Industrial Security Force which is the object of this Bill."

Later on, after explanation given by the Home Minister, they have modified their stand and said that they have no further comments to make.

What does the Government of Assam feel about it? The Government of Assam, another Congress Government, says:

"The Government of Assam is of the view that too much proliferation of separate formations to handle the different varieties of functions is neither necessary nor desirable. Such measures for treation of islands of Central police tend to encroach upon the legitimate sphere of the State responsibilities. The State Government would not, therefore, favour the idea of going in for the said legislation."

I recommend their views to the Congress Members who speak on this Bill.

Further, the Kerala Government says:

"This is an inroad into the autonomy of the State."

The Punjab Government says:

"It violates the very principle on which our Constitution is based."

My own Government, the Government of Tamilnad, feels—I quote:

"The force will virtually be a private police under the Managing Director of a public sector undertaking and it will be a sad reflection on the capacity of the State Government to protect properly industrial undertakings in their areas."

The States are ready to send their forces, their police, for any help as required by the Managing Director or the General Manager to protect the properties of the Centre. There is no need for such a force. Both the Congress and non-Congress Governments have got their own doubts about this Bill.

Again, no trade union leader who appeared before the Joint Committee supported this measures because have a suspicion that under clause 7, sub-clause (2), the Force, after creation, will function under the general supervision, direction and control of the General Manager or the Managing Director. This is enough to make him Generally, when there is an autocrat. an industrial dispute, the Managing Director or the General Manager is a party to the dispute. When the power is given to him to function under his orders, the Force will go against the labour movement. Hence there is objection from the labour side.

According to this Bill, the Industrial Security Force can be deployed and withdrawn according to the wishes of the I.G., Police. Hence, it is not like the Watch and Ward staff which is there all the 24 hours and all the 12 months in a year. So, it means that there are more functions for this Force. It is not like the Watch and Ward staff as our Congress friend, Shrì Randhir Singh, put it. Hence, the trade union leaders feel that this Force may be used against them, against the trade union activities. This Force will widen definitely the gulf between the management and the labour in the public sector undertakings and there will always be tension in the public sector undertakings.

They say that this is only a carbon copy of the Railway Protection Force. When we have accepted the Railway Protection Force, what is the objection for this Bill, they ask. When the Railway Protection Force Bill was brought before the House, the House was told that the Railways had a special position; they run thousands of miles in so many States, that the railway properties are soattered all over the country, that they run in danger zones, there are pilferages on a large scale, and all that.

The then Railway Minister thus persuaded the House to accept the Bill and the House did so. But now what is the special condition for this Bill? In fact, the Head of the Railway Protection Force, the I.G. of the Railway Protection Force, who appeared before the Joint Committee could not convince the members of the Committee that, after the formation of the Railway Protection Force, the situation had improved. When it was specifically put to him that theft and other things had gone up after the formation of the Force, he could not convince the Committee by giving statistics that the situation had improved. Hence, as our friend, Shri Kandappan, who was in the Committee, has given a dissenting note, there is a case for winding up the Railway Protection Force itself and, therefore, there is no case for setting up a new Force on the same model.

[Shri G. Viswanathan]

What will happen if this Bill is passed and the Industrial Security Force is created? If this Bill is passed, then each Ministry will be tempted to have a Force of its own. When Mr. Shukla has one, can't I have one, Mr. Sher Singh will think. Dr. V. K. R. V. Rao, Minister for Transport and Shipping, may bring a Bill to have his own Force to protect the ports. Dr. Karan Singh may bring another Bill to have his own Force to protect the Air Force. Then, most probably, our Law Minister, Shri Govinda Menon, may prefer a Bill to have a separate Force for the protection of Ministers when they tour their States. Thus, there will be a mushroom growth of Forces without any co-ordination. Instead of having a Welfare State, we will be having a Police Statenothing more or nothing less than that. Neither the management of the public undertakings is keen to have this Force, nor do the labour lend support to this Neither the Congress States like this Bill, nor the non-Congress Governments desire this Bill. Hence, the more sensible thing that the Government can do is to withdrawn this Bill even at this late stage. If they do not hear sensible things, then I would request this House to throw out this Bill lock, stock and barrel.

श्री शक्ति भूषण (खारगोन): सभापति महोदय, वैसे तो हमें यह मान कर ही चलना पड़ेगा कि राज्य से राष्ट्र सर्वोपिर है। पिछले दिनों में दुर्गापुर गया था। इत्तफाक की बात कि वहां का वाटर प्लान्ट, वहां के वर्कर्स ने रोक दिया और उस की वजह से 1 करोड़ रुपये का नुक्सान हो गया। चालीस आदमी ये जिन्होंने वाटर प्लांट रोका था और जो उन की लोकल सिक्योरिटी वाले थे वह भी उन लोगों के साथ नारे लगा रहे थे। जब इंजीनिअर गये उनको रोकने के लिये तो सिक्योरिटी वाले लोग सामने खडे हो गये कि अभी तुम नहीं जा सकते। एक घंटे ठहर जाओ। एक घंटे के अन्दर वहां 1

करोड़ रुपयों का नुक्सान हो गया। तीन महीने तक सारी फैक्टरी बन्द रही।

इस से मैं इस नतीजे पर पहुंचा कि आज कल जो पब्लिक सेक्टर प्लान्ट हैं वह सिर्फ लोहा ही नहीं बनाते हैं, अपना और सामान ही नहीं बनाते हैं, बल्कि जो हमारी सेना के सामान हैं वे भी बनाते हैं। रांची का जो बड़ा कार-खाना है वह सेना की जरूरत का सामान भी बनाता है ।

देश की सुरक्षा को हमें सामने रखना होगा। मैंने आपको दुर्गापुर की मिसाल दी है। किसी भी प्लांट में इस ढंग की घटना हो सकती है। उसको कैसे रोका जाए, इसको देखना होगा। मेरे भाई वहां मौजद थे। वह पूराने ट्रेड युनियन लीडर हैं। वहां मैने इन से कहा कि हमें इस ढंग का एक कानुन जरूर लाना चाहिये ताकि कम से कम जो देश की नक्षा करते हैं, जो सिक्योरिटी करते हैं, उनको इस प्रकार की ट्रेड यूनियन एक्टि-विटोज में हिस्सा लेने की आजा नहीं होनी चाहिये कि जब जलाया जा रहा है एक प्लांट तो उस वक्त उनके साथ मिल कर नारे लगायें. जो डिसरप्टिव फोर्सिस हैं, उनके साथ मिल कर नारे लगायें। हमारे भाई साहब वहां मौजूद थे। वहां यह तय हआ है।

आप देखें कि 19 तारीख को हड़ताल हई थी। हमारी एक देख युनियन है एयर सर्विसिस में। उनके लोगों के बहत से तार आए तिवन्द्रम से कि वहां के जो लोकल अधि-कारी थे वे उनसे कह रहे थे कि तुम हड़ताल पर जाओ और उनको बहुत सी धमिकयां भी दी गई थीं। मैं हड़ताल का कभी विरोधी नहीं रहा हूं। लेकिन एक आदमी हड़ताल पर नहीं जाना चाहता, उसे कोई धमकी दे और वहां तोड़फोड़ की बात हो, तो इसका हामी भी मैं नहीं हूं। देश को एक रखने की जरूरत की जो चीजें हैं जैसे हमारे पब्लिक

सेक्टर के प्लांट हैं, रेलें हैं, हवाई जहाज हैं और सेना के जो कारखाने हैं उन पर कहीं भी किसी प्रकार का आघात हो तो उस आघात से उनको बचाना सारे राष्ट्र की जिम्मेदारी हो जाती है। सारे राष्ट्र का यह कर्त्तव्य हो जाता है कि वह उनकी रक्षा करे। इस ढंग की एक फोर्स जरूर होनी चाहिये जो इस तरह की गतिविधियों को रोक सके। जो साम्यवादी देश हैं वहां भी इस प्रकार की फोर्स हैं। सारे संसार में इस ढंग से है। राज्य से राष्ट्र के हित को हमें सर्वोपरि रखना होगा । राप्ट्र के हित के जो प्लांटस हैं, जो हमारी लाइफ लाइन हैं उनकी मुरक्षा की व्यवस्था करना हमारा फर्ज है। जब तक लोगों में यह भावना न आए कि इस देश की कोई भी चीज चाहे वस हो, स्कल की खिडकी हो, देश का कोई कारखाना हो, उसको अगर नुक्सान पहंचता है, वह मातभूमि पर आधात होता है, कोई अगर उनको नुक्स पहुंचाता है तो उससे मातभिम पर आघात होता है, तब तक इस तरह की फोर्स का होना बहुत जरूरी है जो उनकी रक्षा कर सके । मैं कानन पर विश्वास कभी नहीं करता। कानुन बनने के बाद भी तोड़फोड़ की कार्रवाइयां हो सकती हैं। इस बास्ते हमें लोगों में राष्ट्रीय भावना पदा करनी होगी । लेकिन जब तक राष्टीय भावना लोगों में पैदा नहीं होती है तब तक देश की मुरक्षा के लिए पब्लिक सेक्टर के जो कारखाने हैं जिन में देश का चार हजार करोड़ रुपया लगा हुआ है, जिसमें निम्बयार साहब का भी पैसा है जो उन्होंने टैक्सों के रूप में दिया है, हमारा भी पैसा है, अमीर का भी है और गरीब का भी है, उसकी रक्षा करने का उत्तरदायित्व इस सदन के ऊपर आता है। इसलिए मैं अपील करता हं खास तौर से अपने साथियों से कि हमने जो कुछ अपनी आंखों के सामने होते हए देखा है दुर्गापुर में तथा दूसरी जगहों पर उसको मद्देनजर रखते हुए यह बहुत जरूरी है कि हम अपनी चीजों की रक्षा का प्रबन्ध करें। यह उत्तरदायित्व हमारा है और इसका हमें निर्वाह करना होगा।

SHRI NAMBIAR (Tiruchirappalli): Mr. Chairman, Sir, I strongly oppose the Bill for the reasons already mentioned by many of my colleagues here on this side.

Sir, the first thing is, it is an encroachment on the rights of the State Government. After all, the State Governments are in charge of law and order, and they are expected to execute their part of the duty, whether it is in the case of Central undertaking or undertaking. In case the Central Government feels that a particular State is not discharging its duty properly Centre can tell that State Government to do so, and it cannot circumvent the whole thing by sending an army or a police force-whatever name you may call it-there and say that it is the duty of the Central Force to look after the undertaking. For instance, Sir, I will quote one example. In our part of the country, in Madras State, Neyveli, we have got the Neyveli Lignite Corporation-a very big Undertaking of the Centre, with 25,000 employees. It has 25 sq. miles area. Suppose tomorrow there is some industrial dispute there involving dispute about the wages etc. and then a threatened strike. Now, the situation is this that the State Government has to look after the law and order situation and they could deploy their force and they do it whenever it becomes necessary. Hereafter they need not wait for the State Government at all. The General Manager of the undertaking can wireless signal to the Central Security Force and then a platoon of that force will go over there. With the provisions in this Bill, that force can do anything It is going to function like a super-State inside that 25-square mile area. They have got every right to do anything they like-arrest, detain, beat up, do anything. Clauses 11-14 are very clear on the point. The State

: [Shri Nambiar]

Government will be there only to see this going on; as a matter of fact, the State authorities may not even be able to go and do anything there. The jurisdiction of the State Government will be kept out of the limits of that undertaking. That is what is being contemplated.

Is this necessary in the present state of Centre-State relations we find in the country? There is the Railway Protection Force. I know about its working. 1 objected to the Force in this House. I said it would be misused and there would be a serious situation. Only last month, we had such a situation in Shoranur on the Southern Rly. A subinspector of the RPF illegally arrested and detained a railway employee on the ground that he was having in his possession some tools. These tools were the normal tools with which he works. Then what happened? The entire staff of railwaymen on the Olavakote section went on strike and trains were stopped for 5 days. A very big industrial dispute arose. I brought the situation to the notice of the Railway Minister.

With the passage of this Bill and its implementation, all over India a very serious labour situation is going to be created. In no industrial undertaking, normal conditions will hereafter prevail. Therefore, rightly the INTUC and other trade unions opposed it when they appeared before the Committee. They contended that the workers are going to be deprived of their trade union rights and this super power will be utilised from Delhi which will be acting upon the messages sent by general managers from all parts of the country where these undertakings are situated.

Visualise the situation. There is the RPF; there is the CRP; there is the military and now the Central Industrial Security Force. With all these, the powers that be sitting in Delhi will convert the country into a unitary type of Government and all talk of State autonomy will vanish into thin air. Naturally what will follow? Contradictions and disputes will arise; Centre-State friction will increase. We had

the specific instance of the despatch of the CRP into Kerala in connection with the September 19 strike. There at least the authority of the CRP could be used only through the State Government. Even then, they did not do so. They misbehaved. The State said there was no necessity for sending them. Can you imagine a situation like the one which was there recently when Shri P. Govinda Menon, the hon, Law Minister, the only Congress member elected from Kerala out of the 19 Parliamentary constituencies....

SHRI RANDHIR SINGH: One is equal to hundred.

SHRI NAMBIAR: All the others are from the Opposition. This solitary member became a Cabinet Minister, and Law Minister. What did he say there? He said that if necessary, not only the CRP but the army would be sent to Kerala. He said that on every inch of land and in every sphere in Kerala, there are two governments functioning. This is what he said to which the Chief Minister, Shri Namboodiripad objected. The matter is already taken cognisance of and correspondence is going on between the two Governments..

Now you want the Industrial Security Force to be sent there which will intervene and interfere with every industrial undertaking in the guise of protection. The cow is to be protected! The poor cow must be protected by somebody coming from Delhi under instructions! Otherwise it will be killed and eaten up by somebody else! What a pitiable, sorrowful state of affairs they are trying to picture before the country! Therefore, we oppose this move.

Before I conclude, I shall draw your attention specifically to Clauses 11 to 13, a very reading of which is abnoxious, which nobody in the name of the Indian Constitution can tolerate. Clause 11 says:

"Any supervisory officer or member of the Force may, without any order from a Magistrate and without a warrant, arrest any person who has been concerned in, or against whom a reasonable suspicion exists of his having been concerned in or who is found taking precautions to conceal his presence under circumstances which afford reason to believe that he is taking such precautions with a view to committing, a cognizable offence relating the property...."

That means that the police officer sent by the Central Government is the supreme authority in that area, he can do anything.

Clause 12 says:

"Whenever any supervisory officer, or any member of the Force, not below the prescribed rank, has reason to believe that any such offence as is referred to in section 11 has been or is being corumitted and that a search warrant cannot be obtained without affording the offender an opportunity of escaping or of concealing evidence of the offence, he may detain the offender and search his person and belongings forthwith and, if he thinks proper, arrest any person whom he has reason to believe to have committed the offence."

I am a citizen and I have got a right to move in the Neyveli Lignite colony. Suppose I am moving there and there is a industrial dispute, the officer of this Force will catch hold of my throat and say that I cannot go out because he has the power to detain me, and the State police cannot rescue me. If my hands are powerful, I can kick them out, but unfortunately I have no force or army. Do you want people to raise armies to protect themselves against these atrocities? Is that what you want in this country to counter this ? Do not thrive on that move. Today. you say the Central Government property has to be protected. Tomorrow, Birlas and Tatas will say that they have

crores of rupees worth of materials, that they do not believe in the Central or State Government and so they will raise their own armies. You know what happened in China. Everybody had an army there. You want to bring in China here and you say we want to do it.

SHRI PILOO MODY: Do you know what is happening in China?

SHRI NAMBIAR: Pre-revolution China, before 1949, not the present China. Shri Piloo Mody is too big to understand anything, a heavy duty person, he cannot understand things because of his size. China is too big, he is equally big.

Coming to Clause 14, it says:

"Subject to any general directions which may be issued by the Central Government, it shall be lawful for the Inspector-General, on a request received in this behalf from the Managing Director concerned of an industrial undertaking in public sector, showing the necessity thereof, to depute such number of supervisory officers and members of the Force as the Inspector-General may necessary for consider the protection and security of that industrial undertaking and any installations attached thereto and the officers and members of the Force so deputed shall be at the charge of the Managing Director.'

The Managing Director can command them and become the supreme head of the Force. What can you do? If there is any industrial dispute, that Managing Director can dictate terms. Therefore, there will be an end of the trade union movement in the public undertakings soon after this Bill is passed into law and put into operation, if it is not struck down by the Supreme Court. There are many reasons. So, hereafter it will be the job of the Trade Union of the central undertakings to go to the Supreme Court and figish it. Otherwise

[Shri Nambiar]

they will be finished with their fist. There is no other way. That is going to happen. Therefore I am submitting (Interruptions) that our fist is not enough. Acharyaji yesterday said Whatever you do, the force at the command of the Government is so big and therefore what is the use of crying?' Are we to submit to the Government because they have got superior power?

SHRI J. B. KRIPALANI (Guna): You disobey the Government and reap the consequences.

SHRI NAMBIAR: You disobeyed the alien British Government, were heading the Congress and you fought and got your freedom. mately we are also going to get rid of the this capitalist Government. process is taken and till the ideal is reached, there is a course and there is a path. There are stages and phases and we are passing through them. Therefore you are an elderly man and you are like my grand-father-please do not tell me 'submit to the superior force'. You tell an youngster like me 'Resist if you are right'. Therefore, I submit that this method of Central Government having more power subjugating everybody under it, never happen. Therefore, we strongly oppose the very concept of this Bill and we oppose it tooth and nail and we will oppose it till the last sentence, the last word of it.

SHRI PILOO MODY: Till the last drop of your blood.

SHRI NAMBIAR: We strongly oppose the very concept of this Bill and we oppose it teeth and nail and we will oppose it till the last sentence or word of it.

SHRI PILOO MODY: Till the last drop of your blood.

SHRI NAMBIAR: I will not be able to compete with him in regard to blood. He has more and I have less.

In that I admit my defeat to a capitalist fellow and I have less blood. Anyhow though it is less, it is equally powerful.

Therefore, I request the House to reject it, reject it totally and never to pass it.

Thank you, Sir.

श्री नवल किशोर शर्मा (दोसा) : सभा-पित महोदय, मैं इस बिल का समर्थन करने के लिये खड़ा हुआ हूं। यह एक वहुत महत्व-पूर्ण बिल है। हमारे देश में जो हालात पैदा हो रहे हैं और जो हमारी आधिक स्थिति गड़बड़ा रही है, उस सब को देखते हुए हम सब का यह फर्ज था कि हम इस बिल का स्वागत करते। लेकिन मुझे अफ़सोस है कि हमारे जो दोस्त नैशनलाइजेशन की बात करते हैं, जो देश को आगे बढ़ाने की बात करते हैं, वे इस बिल का बिरोध करने हैं। जो लोग नैशनलाइजेशन के खिलाफ़ हैं, अगर वे इस बिल का बिरोध करते, तो मैं समझ सकता था।

यह सरकार और हम कांग्रेस के लोग यह जानते और मानते हैं कि देश की तरककी तभी हो सकती है, जब देश में इंडस्ट्लाइजेशन हो. शांति हो। जहां तक इंडस्टलाइजेशन का सम्बन्ध है, हम एक ग्रैशवावस्था में से गजर रहे हैं। इस समय हम निर्माण की अवस्था में हैं। इसलिए आज इस बात की ज्यादा आवश्यकता है कि हम दुनिया को दिखा सकें कि नैशनालाइजेशन के जरिये से देश की तरक्की की जा रसकती है, समाजवाद के रास्ते पर आगे बढा जा सकता है। इस मौके पर हम दुनिया को यह बता सकते हैं कि समाजवाद का रास्ता, मानोप्लिस्टिक टेंडज को खत्म करने का रास्ता नैशनलाइ-जेशन है, पब्लिक अन्डरटेकिंग्ज हैं। उन पब्लिक अन्डरटेकिंग्ज की सफलता इस बात पर निर्भर करती है कि देश का उत्पादन उन उन पब्लिक अन्डरटेगिंग्ज के जरिये से बढ़ता है या नहीं। और उत्पादन बढ़ाने के लिए इस बात की सख्त आवश्यकता है कि पिल्ब्लिक अन्डरटेकिंग्ज के कारखानों में शांति से, बिना स्ट्राइक, हुल्लड़ और राजनैतिक गड़बड़ों के प्राडक्शन बराबर बढ़ता रहे और काम चलता रहे।

आज मुझे यह कहने के लिए मजबूर होना पडता है। हमारे कुछ मिल्रों की वजह से, कुछ राजनैतिक दलों की वजह से इन सरकारी उद्योगों में भी, इन सरकारी कारखानों के अन्दर भी एक प्रवत्ति घुस गई और बराबर कोशिश यह की जाती है कि यह कारखाने ठीक तरह से पैदावार के काम में न लग सकें। इतना ही नहीं, मैं यह भी कह सकता हं कि बराबर यह भी कोशिश की जाती है कि इन कारखानों की हालत बिगड़े और इन में तोड फोड़ की कार्यवाही भी बराबर की जाती है। मुझे अभी सुनने का मीका मिला और चेयरमैन महोदय, आप ने भी सूना, अभी शशिभुषण जी ने इन के बारे में आप को बतलाया। यह जब हालत है देश की, इन पटिलक अन्डर-टेकिंग्स की, देश के इन कारखानों की जिन के भरोसे हम अपने राष्ट्रीय उद्योगों की तरक्की चाहते हैं, हम इस देश की एंकौनामी को सुधारना चाहते हैं, उसे बढ़ावा देना चाहते हैं, हम देश में इंडस्ट्अल बेस बनाना चाहते हैं और हम देश को आगे बढ़ाना चाहते हैं. तो उसं समय जब हमारे यह दोस्त और इनकी कठपुतली युनियनों के कर्मचारी ऐसी हरकत करते हैं तो इस बात की जरूरत हो जाती है कि हम कोई ऐसा कानून बनाएं, ऐसी व्यवस्था करें जिसके जरिए से हमारी यह पूंजी हमारे यह एकमात्र आशा के दीप कायम रह सकें और उन में किसी प्रकार की गडबड़ी न हो सके। ऐसी हालत में जब कि हमारे देश के अन्दर अलग-अलग जगहों पर अलग-अलग तरह की सरकारों प्रांतों में बनने लगी हैं और हमें यहां भूलना नहीं चाहिए अभी 19 तारीख को जब स्ट्राइक हुई तो गवर्नमेन्ट सर्वेन्ट्स की स्ट्राइक के ऊपर केरल की सरकार

ने जो ऐटीच्युड लिया वह हम सब जानते हैं। हम इस बात से भी अनिभन्न नहीं हैं, जो कुछ बंगाल में हुआ उस जमाने में जब कि युनाइटेड फ़ंट की सरकार थी। उस वक्त की हालत वहां की मैं कहना चाहता हूं, वहां के बहुत से इंडस्ट्रिअलिस्ट्स, बहुत से कारखाने के मालिकों को अपने कारखान इसलिए बन्द कर देने पड़े कि ऐसी परिस्थिति आने पर वहां की सरकार ने उन को मदद देने से इनकार कर दिया। यह स्थिति अगर वहां हुई है तो क्यों नहीं हम तैयारी करें इस बात के लिए कि आने वाले जमाने में हमारे पास ऐसे कानून हों, हमारे पास ऐसी क्षमता हो कि जिस के जरिए से हम इन के इन अटेम्प्ट्स को रोक सकें जिस का प्रयोग कर के यह प्रशासन को ठप कर देना चाहते हैं। मैं कहना चाहता हूं कि यह एक ऐसा कानुन है जिस का हमें स्वागत करना चाहिए। हम सब विश्वास करते हैं, हम सब चाहते हैं कि हमारे देश का इंडस्ट्अलाइजेशन हो। हम सब चाहते हैं कि हमारे देश की नेशनल अन्डरटेकिंग्स आगे बढें, उन में नई गति आए, उन के जरिए से उत्पादन हो आर हमारा देश कल्याण के रास्ते पर, तरक्की के रास्ते पर आगेष्आये।

17.34 Hrs.

[MR. DEPUTY SPEAKER in the Chair.]

अभी कहा गया कि यह एक स्टेलमेट स्टेट कायम करने की वात है। मैं इस दलील से कतई इसफाक नहीं करता। मेरा निवेदन यह है कि यह स्टेलमेंट स्टेट बनाने का सवाल नहीं है। जहां तक कि स्टेट का ला एण्ड आर्डर का सवाल है, यह स्टेट का सबजेक्ट है और स्टेट उस ला ऐंड आर्डर को देखें। लेकिन एक स्टेट अन्डरटेकिंग में जहां कारखाने में कोई गड़बड़ होती है उस कारखाने के लिए कोई अलग व्यवस्था अगर की जाती है तो उस से उस स्टेट के फंक्शंस में कोई दखलअन्दाजी नहीं है। आखिर वह कारखाना सेन्ट्रल गवनंमेन्ट का है या स्टेट गवनंमेन्ट का है? और सेन्ट्रल गवनंमेन्ट का वहां का जो मैनेजर है अगर वह इस बात की जरूरत महसुस करता

[श्री नवल किशोर शर्मा]

है कि उसको प्रोटेवशन की जरूरत है उस कारखाने को तोड फोड से बचाने के लिए तो कोई वजह नहीं है कि सेन्ट्रल सरकार एक ऐसे हेल्पलेस आदमी की तरह से बैठी रहे और चप-चाप देखती रहे इस सारी हालत को । इसलिए मैं कहना चाहता हं कि यह कानून अपने आप में आज की आवश्यकता के लिए एक अत्यन्त आवश्यक कानुन है और इस कानुन का इस हाउस को स्वागत करना चाहिए। केवल मात्र नारेबाजी के कारण, केवल मात्र इमलिए कि हम कुछ दूसरी आइडियोलाजी रखते हैं, क्योंकि हमारे इरादे कुछ दूसरे हैं, हम कानून का विरोध करें और दूहाई दें लेवर कानून की और दूसरे मल्कों की, तो यह सहीं नहीं होगा। मैं यह कहना चाहता हूं किसी भी मुल्क में कोई कानन उस देश की आवश्यकता के लिए बनाया जाता है। उस देश की आवश्यकता को देखते हुए बनाया जाता है न कि किसी दूसरे देश की नकल के तीर पर हम कानन बनाते हैं। अगर आज हम को हमारे देश के लिए ऐसे कानून की जरूरत है जिम से हमारी प्रापर्टी की, हमारी राष्ट्रीय सम्पत्ति की सुरक्षा हो सके तो कोई वजह नहीं है कि यह सरकार उस कानुन को न बनाए और क्यों नहीं इस पालियामेन्ट को ऐसे कानन बनाने में सरकार की मदद करनी चाहिए? मैं यह जरूर मानता हं कि कानुन में थोड़े बहत डिफेक्टस हैं। उन डिफेक्टस के बारे में मैं ने अपने अमेन्डमेन्टस दिए हैं। उन के ऊपर उस समय चर्चा करूंगा। लेकिन मैं गह मंत्री का ध्यान सेक्शन 21 की तरफ दिलाना चाहता हं:

Notwithstanding anything contained in any other law for the time being in force, any legal proceeding, civil or criminal, which may lawfully be brought against any supervisory officer or member of the Force for anything done or intended to be done under the powers conferred by, or in pursuance of, any provision of this Act or the rules thereunder shall be commenc-

ed within three months after the act complained of shall have been committed and not otherwise; and notice in writing of such proceeding and of the cause thereof shall be given to the person concerned and his supervisory officer at least one month before the commencement of such proceeding.

यह जो सेक्शन है, मेरे ख्याल से क्रिमिनल प्रोसीजर कोड के सेक्शन 197 के बिलकुल डेरोगेटरी है। सेक्शन 197 के तहत किसी भी पब्लिक सर्वेन्ट के लिए उस का प्रासी-क्युशन करने के पहले राज्य सरकार की या सेन्ट्रल गवर्नमेन्ट की इजाजत लेना जरूरी है और जब हम डेफिनीशन को देखते हैं सेक्शन 21 आफ दि इंडियन पीनल कोड को जिस में पब्लिक सर्वेन्ट को डिफाइन किया गया है तो ऐसे आफिसर जो राज्य की सम्पत्ति की रक्षा करने के लिए सक्षम हैं या जो किसी को गिरफ्तार करने के लिए सक्षम हैं उन आफिसरों को वह प्रोटेक्शन मिलेगा, पब्लिक सर्वेंट की तारीफ में वह आयेंगे और अगर यह प्रावीजन इस तरह से रहता है तो इस का मतलब यह होगा कि यह प्रावीजन जो 197 का प्रावीजन है उस के कांदैडिक्टरी होगा क्योंकि इस प्रावीजन के अनुसार दावा करने के लिए या प्रोसीडिंग्स को लाने के लिए एक टाइम लिमिट दी गई है और उस टाइम लिमिट में यह सम्भव नहीं होगा कि उस को इजाजत मिल जाये। अगर इजाजत नहीं मिलती है तो उस में काम्लीकेशन्स पैदा होंगे। इस तरह की और बातें हैं जिन की तरफ मैं समय पर आप का ध्यान दिलाऊंगा लेकिन इस बात की तरफ मैं जरूर तवज्जह दिलाना चाहता हूं और में कहना चाहता हं कि इस प्रावीजन को वह दखें। इस के ऊपर सोचने की कोशिश करें कि आया यह प्रावीजन 197 के कांद्रैडिक्ट्री तो नहीं है। इस बात को बह जरूर देखेंगे। इन्हीं शब्दों के साथ मैं इस बिल का पूरजोर शब्दों में समर्थन करता हं।

भी शिकरे (पंजिम): उपाध्यक्ष जी, मैं इस विघेयक को सपोर्ट देने के लिए खड़ा हुआ हूं। लेकिन मुझे दुख होता है इस बात का कि ऐसा एक विधेयक हमारी सरकार को यहां लाना पड़ा। पब्लिक अन्डरटेकिंग जो होती है, सार्वजनिक माल मत्ता जो रहता है, वह तो हमारा सब लोगों का है। उसकी रक्षा करने के लिये इस भारतवर्ष में सूरक्षा दलों की जरूरत पड़े यह एक बड़े दख की बात है। सार्वजनिक जो माल मत्ता होता है उस के लिए सुरक्षा दल की जरूरत नहीं रहनी चाहिए थी इस देश में । लेकिन दुर्दैव हमारा, यहां जो राजनैतिक दल है और यहां जो ट्रेड युनियनें रहती हैं वह इस बात को घ्यान में नहीं रखतीं हैं कि वह जो हमारे नये मन्दिर हैं, नये जमाने के जो नये मन्दिर हैं, जो बड़े-बड़े प्रकल्प इस मुल्क में बनाए गए हैं और पड़े पड़े ये कारखाने बनाए जा रहे हैं यह तो मन्दिर ही हैं (स्यवधान) यह तो हमारे सब लोगों का माल मत्ता है तो इस की सुरक्षा करना, इसको गुंडों से बचाना हमारा ही कर्तव्य था और जनता का जब कर्त्तव्य रहता है तो उस की स्वयं सुरक्षा रहती है। (व्यवधान) मुझे इन्टरप्ट न करें क्योंकि मुझे भाषा की दिक्कत रहती है।

उपाध्यक्ष महोदय, इस सदन में कई बार से मैं यह चमत्कार देख रहा हूं कि पब्लिक अण्डरटींकग्ज को सपोर्ट करने वाले लोग, सार्वजनिक कारखानों को सपोर्ट करने वाले लोग, जो यहां पर बैठते हैं, जब सार्वजनिक माल मत्ता के संरक्षण के कानून का सवाल जाता है तो उस का विरोध करते हैं, यह विरोधाभास मेरी समझ में नहीं आता है।

एक दिन जब एच० एम० टी के बारे में यहां पर डिस्कशन हो रहा था, तव मैंने कहा था कि पिल्लिक अण्डरटेकिंग्ज में जिनका विश्वास हो, ऐसे लोगों को ही पिल्लिक अण्डरटेकिंग्ज का चेयरमैंन या मैंनेजमेन्ट में रखना चाहिये । मैंने उस समय कहा था कि जो लोग पिल्लिक अण्डर-टेकिंग्ज के सिद्धांत को अपनाना चाहते हैं, जो उनकी रक्षा के लिये काम करना चाहते हैं, ऐसे लोगों को उन कारखानों में रखना

चाहिये। लेकिन में यहां पर देखता हूं कि जिन लोगों पर उनकी सुरक्षा की जिम्मेदारी है, जब वे उनकी सुरक्षा के लिये कोई बिस सदन में लाते हैं, तो वही लोग जो पब्लिक अण्डरटेकिंग्ज की स्थापना को सपोर्ट करने वाले हैं, उस का बिरोध करने लग जाते हैं। जब वे इन की स्थापना को सपोर्ट करते हैं, तो उन का कर्तव्य हो जाता है कि उनकी सुरक्षा के लिये भी सपोर्ट करें, लेकिन यह उल्टा चमत्कार में यहां पर देख रहा हूं।..... (व्यवधान).....

जहां तक राज्यों का प्रश्न है, मैं तो यह कहूंगा कि केन्द्र की सत्ता ऐसी हो कि भारत में जो जो प्रश्न खड़े हों, वह उन का मजबूती से मुकावला करे। मैं तो चाहता हूं कि केन्द्र मजबूत हो और स्टेट्स की जो सत्ता है, वह कम हो जाये। मैं तो यूनीटरी गवर्नमेन्ट का समर्थक हूं और कहूंगा कि भारत में जो भाषावार राज्य रचना हो गई है, वह भाषा-वार प्रांत रचना हो, न कि राज्य रचना और केवल एडिमिनिस्ट्रेशन के लिये उम का उपयोग किया जाये।

में एक और उदाहरण यहां पर देना चाहता हुं। पिछले साल ईस्टर्न सेक्टर स्थित पब्लिक अण्डरटेकिंग्ज दिखाने के लिये एक टूर की व्यवस्था की गई थी और हम रांची का एच० एम • टी ॰ का कारखाना देखने के लिये गये थे । उस समय वहां पर कम्युनल दंगे हो रहे थे। जब हम रांची में कारखाना देखने गये तो हमें मालुम हुआ कि उन कारखानों में काम करने वाले कर्मचारी चाहते थे कि रांची का जो कारखाना है, जो सार्वजनिक माल मत्ता है, उस को ध्वस्त कर दें। तब ही मैंने ऐसा निश्चय किया कि जब भी ऐसे सार्वजनिक कारखानों की सुरक्षा के लिये कोई विधेयक आयेगा तो मैं उस को होल-हार्टेडली सपोर्ट करूंगा, क्योंकि हमारी जो पब्लिक अन्डर-टेकिंग्ज हैं, वे विद्यमान गम्भीर परिस्थितियों में इस प्रकार सुरक्षित नहीं रह सकती। वहां के जो ट्रेड युनियन लीडर्स थे, जो कर्मचारी

: [श्री शिकंरे]

हैं, जो अराजकवादी प्रवृत्तियां हैं वे कायदे कानून को अपने हाथ में लेकर उन कारखानों को ध्वस्त करें, उन में भारत का जो करोड़ों रुपया लगा हुआ उस को ध्वस्त करें, इस को सहन नहीं किया जा सकता।

इस से ज्यादा मुझे कुछ नहीं कहना है मैं इस विधेयक को सपोर्ट करता हूं। लेकिन ऐसी परिस्थिति जो आज भारत में पैदा हुई है कि आज मुरक्षा दल की स्थापना हमें करनी पड़ रही है. उस परिस्थिति को नष्ट करने के लिये हमारे सर्व दलों को उस के लिये काम करना चाहिये।

SHRI D. C. SHARMA (Gurdaspur): Mr. Deputy-Speaker, Sir, it distresses me very much to oppose this Bill because it is being piloted by Shri V. C. Shukla who, I think, should be one of the noblest sons of India and for whom I have no less regard. You will ask me, why I am opposing him then.

Only yesterday we were told India was moving towards warlordism. We are having 15 senas in the different States in India. What those senas will do I can forecast but this is not the occasion to foresee what their actions will be when India is in the midst of an upheaval or is suffering from some kind of a political or social ferment. But while we rue the day when those sencs were formed, here we are trying to form a Pimpri Sena, a Ranchi Sena, a Bhilai Sena, a Rourkela Sena, a Durgapur Sena. I can assure you that the effect of having this Central Industrial Security Force will be tantamount to having these unofficial senas which are the illegitimate children of India. But, I think, this security force is going to be the legitimate child of the Government of India and I rue the day when it will come into being.

Secondly, we have the Border Security Force. I do not want to mention the name of the constituency to which I am going to refer but when the Indo-Pakistan conflict took place, may I tell

you most penitentially, most regretfully and most woefully, that the Border Security Force people were the first to run away from their posts. They not only did that but they took away the cattle of some persons also. I happened to visit some of places and some persons came to me and said, "You may do anything about the Border Security Force or you may not do anything about them; but they have taken away two buffaloes of mine, get me back those buffaloes." This is the morale of the Border Force which is meant to protect our borders. I do not know what will be the morale of this Central Industrial Security Force.

Thirdly, after all, we are human beings and we can depend also upon our experience. Once I had the good luck to go to Pimpri as a member of a Government of India committee. 1 met there some workers who told me that they came from the same constituency from which I hail. I do not know how they came to know of it. It was unfortunate that they came to know of it. So they wanted to have a photograph with me and I had my photograph with them. The result was that all those persons were put under suspension by the manager afterwards. Their fault was, why they had a photograph with a Member of Parliament. They wrote to me that I should protect

The manager is already very powerful. I should say he is all-powerful. If I can go into the history of the public undertakings. I would tell you that the managers enjoy much more power than the Prime Minister of India. The managing directors have much more authority than the Chief Minister of any State. The chairmen of these undertakings have greater power than the Speaker of Parliament or of a State Assembly.

Now, you are going to arm them with this Industrial Security Force so that they can run amuck and do whatever they like. I think, they are already misusing their powers. I do not want that anybody should be given the power which he will misuse against anyone.

There is a clause here which savs that they can apprehend any person who, they think, has tresspassed the premises of an undertaking. Suppose I go to some place where nobody knows I am a Member of Parliament. I think, I will be a such person to be apprehend-Therefore, I say, you are arming the Managers with unlimited which they do not deserve to have because they have not given a account of themselves.

We had the Railway Protection Force. I welcomed it. We thought it will stop pilferage, it will stop looting of wagons, it will stop robbery and it will stop all kinds of unsocial activities. I thought that a new era will dawn in the history of the Indian Railways. But what has happened is that the Railway Protection Force has not given as much of service as is proportionate to the money spent on it. I do not say that they have not done anything.

Then, another point is that you are saddling these public sector undertakings with more financial liabilities which they will not be able to cope with. They are already suffering from deficits. They are not giving the nation back what we wanted. They are not running at a profit. They are not running at a profit. They are not giving us all that we wanted. On top of it, you are saddling them with this Security Force on which they will have to spend money. I think, nothing can give the people a worse taste about our public undertakings than this Bill which will mean more expenditure and more men round about them.

I ask one question: In which direction are we moving? Today, you are asking for Industrial Security Force. Tomorrow you will ask for University Security Force. Day after tomorrow, you will ask for Parliamentary Security Force. After four or five days or months, you will ask for a Security Force for the All-India Radio. After that, you will ask for a Security Force for the Home Ministry. Where will it end? I think, a public undertaking is

a kind of family. The Chairman or the Managing Director Manager or the should be the head of a family. should establish such relations with the workers, with the people, as are between a father and a son, as are between a brother and a brother. If he cannot do it, he is not worth it. I say, you are giving him an Inspector General of Police armed with all the police powers; you are giving him people with uniforms. You are giving him people who can search without warrant; you are giving him people who may arrest persons even when they do not create any trouble. If you are doing this, may I ask you one question: are you converting India into a Police (Interruptions).

SHRI SHRI CHAND GOYAL: Then vote against the Bill.

SHRI D. C. SHARMA: more courage than this gentleman. represent 10 lakhs of people. I will submit very respectfully that we want, in this country, an Educational State. Let the workers know their rights and responsibilities. Let the managers know their rights and responsibilities. everybody know his rights and responsibilities. Are we going to have miniature Police State? People talk of mini-skirts; people talk of mini-hats; people talk of mini-blouses. What is the good of having this kind of mini-Police State in our public undertakings? I would say that this is not in conformity with the kind of India in which I want to live, in which my friends want to live. All of us want that we should live in an India which is free from this kind of troubles and bitterness.

18 Hrs.

My last point is this. Sometimes Mr. Randhir Singh strays into sense. I was very happy to find that, when he spoke on this Bill, he branched off into good sense. He asked: if the appointing authority is going to be the appellate authority, what is the good of that? If the appeal is to come to me

[Shri D. C. Sharma]

who has appointed the Inspector-General, then what will happen? Then, the big brother will have his way and the small brother will go overboard. Therefore, if you want that this Bill should have some semblance of constitutional propriety, some sembance of a society under the socialistic pattern, some semblance of people who are having the glow of freedom, then I think you should see to it that whatever action the Inspector-General takes-God forbid that the Inspector-General appointed; but I know that he will be appointed, do what I may. He should be liable to be challenged in the highest court of judicature in this country. When we had the Preventive Detention Act, we had a Committee to review the cases of those persons who were detailed under that and so many persons were let off. Here, we are arming the Manager and the Inspector-General with unlimited powers which, I think, is not proper for democratic functioning.

I would submit that the Minister should curtail the powers of these people. My second point is that we should give the right of appeal to the highest court of judicature in this land. And, the third point is this...

MR. DEPUTY-SPEAKER: Please conclude.

SHRI D. C. SHARMA: This clause about tresspassing should be taken out. This type of thing is very dangerous. This kind of thing is liable to all kinds of misinterpretations in the context of this Bill.

With these words, Sir, I oppose this Bill with a very heavy heart.

18.02 Hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, November 15, 1968/Kartika 24, 1890 (Saka).